



Haryana State Pollution Control Board
REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA

HSPCB

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HSPCB/DHR/2019/2774

Dated 01/11/19

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi

Sub.- Action Taken Report of joint committee in the matter of OA No. 582/2019 titled as Bhim Singh Vs M/s Uni Products Pvt. Ltd. &Ors.in compliance of Hon'ble Tribunal order dated 11.7.2019

Sir,

In the matter of OA No. 582/2019, Hon'ble NGT vide its order dated 11.07.2019 directed as under:-

'It appears to be necessary to require a factual and action taken report to be furnished by a Joint Committee comprising representatives of Central Pollution Control Board (CPCB), State Pollution Control Board (SPCB) and the District Magistrate, Rewari. The SPCB will be the nodal agency for coordination and compliance. The report may be furnished within one month by e-mail at judicial-ngt@gov.in.'

In compliance of the Hon'ble NGT order, joint committee comprising of Sh. Mohit Moudgil, Assistant Environmental Engineer, Regional Office, Dharuhera Region representative of HSPCB (Nodal Agency), Smt. Reena Satavan, Scientist 'D' representative of CPCB-Delhi and Sh. Manav Malik, District Revenue Officer representative of District Magistrate, Rewari was constituted. The inspection of the concerned sites were conducted by the joint committee and submitted action taken report dated 01.11.2019 which is enclosed herewith as **Annexure-1**. In view of this, it is requested to kindly accept the report and place before the Tribunal.

DA/- as above

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Regional Officer, 01/11/2019
Dharuhera Region, HSPCB, Nodal
Agency as per Hon'ble NGT order dated
11.07.2019

Report of Joint Committee in compliance with the Hon'ble NGT order in the matter of Bhim Singh Vs. Uniproduct India Pvt. Ltd. (O.A. No. 582/2019)

1.0 BACKGROUND

In the said matter applicant Sh. Bhim Singh has complaint that 'due to illegal activities of respondent 1 & 2, the applicant and other residents of the village are suffering from serious air pollution causing hazardous health problem/ sound pollution and agricultural land is also getting polluted due to chemical water discharge by the respondents 1 & 2 in the open fields of villagers land.'

Thereafter, Hon'ble NGT in its order dated 11.07.2019 in above cited subject has directed "...In view of above averments in the application, it appears to be necessary to require a factual and action taken report to be furnished by the joint committee comprising representatives of Central Pollution Control Board (CPCB), State Pollution Control Board (SPCB) and the District Magistrate, Rewari. The SPCB will be the nodal agency for coordination and compliance. The report may be furnished within one month by e-mail at judicial-ngt@gov.in. The applicant may furnish a complete set of papers to CPCB, SPCB and the District Magistrate, Rewari and file an affidavit of proof of service within one week."

As per Hon'ble NGT orders Sh. Bhim Singh, applicant was supposed to furnish the complete set of papers to the District Magistrate (DM) Rewari, SPCB & CPCB besides submission of an affidavit of service before the Hon'ble NGT within one week. But the applicant failed to furnish the same to the DM, CPCB & SPCB. Subsequently, the State Pollution Control Board (HSPCB) requested to the Registrar on 26.7.019 & 13.8.2019 via e mail at judicial-ngt@gov.in, via letter on 16.8.2019 sent through email also on 16.08.2019 & submitted application dated 19.08.2019 for grant of certified copies and was able to procure copy of the same on 27.08.2019 from Hon'ble NGT.

Subsequently, the Joint Committee comprising of Sh. Mohit Moudgil, Assistant Environmental Engineer, Regional Officer, Dharuhera Region at Dharuhera representative of HSPCB (Nodal Agency), Smt. Reena Satavan, Scientist 'D' representative of CPCB-Delhi and Sh. Manav Malik, District Revenue officer representative of District Magistrate, Rewari visited the concerned site including the units listed as Respondent 1 (M/s Uniproducts India Pvt. Ltd., Village Laduwas, P.O.-Sangwari, Distt. Rewari) & Respondent 2 (M/s Golden Tex, Village Panchore, Distt. Rewari) to furnish factual and action taken report as per the order of Hon'ble NGT on 29.08.2019.

2.0 METHODOLOGY

The Joint Committee surveyed the area cited in the application and carried out inspection of the Respondent nos 1 and 2 on 29.08.2019 and 07.09.2019 with regard to air quality, ground water contamination, noise pollution, burning of waste, hazardous waste and waste water discharge. Ground Water samples were collected from nearby vicinity in the presence of applicant Sh. Bhim Singh. The detailed inspection reports of Respondent no. 1) M/s Uniproducts India Pvt. Ltd., Village Laduwas, P.O.-Sangwari, Distt. Rewari and Respondent no. 2) M/s Golden Tex, Village Panchore, Distt. Rewari and Ground water/borewell analysis reports with finding are enclosed herewith.

3.0 POINT-WISE ACTION TAKEN REPORT BY THE COMMITTEE

- (i) The Joint Committee surveyed the surrounding area cited by the applicant to look out for air pollution caused by burning of synthetic waste by the units. Any kind of waste burning activity was not found by the Joint Committee at the time of visit.
- (ii) Samples were also collected from bore wells in the vicinity to check Ground Water quality. The Ground water analysis results are listed in Table 1.

Table 1: Analysis results of Ground water samples

Parameters in mg/l	Sampling Point				IS 10500-2012 drinking water Standards Permissible limit in the absence of alternate source)
	N=28° 09' 26.41" E=076° 41' 47.43"	N=28° 09' 27.36" E=076° 41' 48.85"	N=28° 09' 25.32" E=076° 41' 47.26"	N=28° 09' 32.30" E=076° 41' 42.60"	
	Ground water from House of Sh. AbeySingh S/o Sh. Ubmi Ram	Ground water from M/s Duropack Industries Village Pachore	Ground water from M/s Heal care devices Ltd. Village Pachore	Ground water from sh. Mukeshkumar s/o shjaswant Singh Near M/s uniproduct company	
pH	7.1	6.9	6.8	6.9	6.5-8.5
TDS (mg/l)	2610	1620	1420	1290	Qi 500
BOD (mg/l)	0	0	0	0	-
Total Hardness as CaCO3 (mg/l)	460	215	195	210	200
Calcium (mg/l)	110	52	47	51	75
Chloride (mg/l)	830	390	295	330	250
Sulphate (mg/l)	58	36	48	60	200
Magnesium as Mg (mg/l)	46	22	19	33	30
COD (mg/l)	08	04	04	0	-
Sulphide (mg/l)	0	0	0	0	.05
Suspended Solids (mg/l)	07	09	08	09	-
Conductivity (mg/l)	4780 us/cm	3050	2570	2430	-
Fluoride (mg/l)	0.7	0.4	0.5	.3	1.0
Iron (mg/l)	0	0	0	0	-
Phosphate (mg/l)	0.5	0.6	0.4	0.3	-
Oil & Grease (mg/l)	0	0	0	0	10
Nickel (mg/l)	0	0	0	0	.02
Total Chromium (mg/l)	0	0	0	0	.05
Phenolic (mg/l) Compounds (mg/l)	0	0	0	0	.001
Zinc (mg/l)	0	0	0	0	5

As per analysis No. 987-990 dated 14.09.2019 results of under Ground Water was not found contaminated with presence of any hazardous substance or heavy metals the analysis report is enclosed herewith the **Annexure-R/1-I**.

- (iii) Joint Committee inspected Respondent No 1 unit namely M/s Uniproducts India Pvt. Ltd., Village Laduwas, P.O.-Sangwari, Distt. Rewari on 29.08.2019 and Respondent No 2 unit namely M/s Golden Tex, Village Pachore, Distt. Rewari on 29.08.2019 & 07.09.2019. Treated effluent samples were collected from Sewage Treatment Plant,

Effluent Treatment Plant and Stack monitoring was also carried out. Detailed inspection reports alongwith analysis results are as follows.

A. INSPECTION REPORT OF M/S UNIPRODUCTS (I) LIMITED

General Information & Production Details			
1.	Name & Address of the industry M/s Uniproducts (I) Limited, Jarthal Village Road, 84 Km Stone, Delhi-Jaipur Road, Post Office-Sangwari, Distt- Rewari		
2.	Type of Industrial Sector Non-Woven, Floor Covering, NVH		
3.	Category Orange		
4.	Status of Operation Operational		
5.	Name of the occupier/contact person with a. Telephone b. Fax c. E-mail Mr. Bani Ram Yadav, HR Manager 9466083535, Dr. Ashwani Kapur, Managing Director Mr. V.P. Yadav, Factory Manager, 9466083534 vp Yadav@unitexindia.com baniram@unitexindia.com		
6.	Date of inspection/monitoring 29.08.2019		
7.	Date/Year of commissioning 01.10.1986		
7. a	Installed production capacity (TPD) for each product MOULDED CARPETS 35 MT/D NVH/NON WOVEN 25 MT/D		
8.	By products (at full capacity) NO BY PRODUCT		
8. a	Present production status Moulded carpets 15 MTD, Non-woven/NVH 10 MTD		
9.	By products (Present Production) Nil		
10.	Manufacturing process details & flow diagram Manufacturing process chart at Annexure-R/1-II (Carding-pressing-coring-cutting-assembly of TP Flats & PE Film-Heating-Forming cum trimming-furnishing-packing) P-165-NVH Part P-164-Moulded Carpets		
11.	Raw material consumed (Tons per Ton of product) 24 Ton/Per day, Eva Binder 3.5 MT/D Polyester-15MT/D, Cotton waste 12MT/D Polypropylene 0.1MT/D		
12.	Total water requirement (M ³ /day)	09 KLD	Total requirement
		09 KLD	Sanitation/Domestic. Gardening /Horticulture (02 KLD treated water of STP)
		2 KLD	Cooling (Treated water of STP)
		3 KLD	Others BOILER (Treated water of STP)
13.	Source of water Ground Water (outside premises) through pipe line from the Bore well existing in the land of the said unit (Approx. 3 KM away from the unit)		
Waste Water- Generation & Treatment			

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14	Waste Water Generation		As per consent	Present Status				
	Process effluent		Nil	Nil				
	Domestic Waste Water		9.0 KLD	7.0 KLD				
15	Description of effluent treatment facilities with design details		Equalization Tank, chemical dosing, aeration tank & settling tanks, pressure sand filter, activated carbon filter, Sludge Bed.					
16	Mode of final effluent discharge		Treated water of STP is being used in cooling Towers, Boiler and gardening/horticulture purpose					
17	Quality of discharged effluent (As per Analysis Report No.909-910 dated 07.09.2019)							
	Parameter >	pH	TSS	COD	BOD	Oil & Grease	Phenolic	Sulphide
	STP inlet	6.8	234	352	110	14	ND	1.6
	STP outlet	7.0	68	132	24	2.0	ND	0.4
	Standard as per EP Act	6.5-8.5	100	250	50	10	1.0	2.0
All values in mg/l except pH. The analysis report No. 909-910 dated 07.09.2019 is enclosed as Annexure-R/1-III.								
Air Pollution- Emission Sources & Control								
18	Sources of air pollution		Air Pollution Control Devices	Detail of Chimney				
	Boiler 8 Ton (Coal fired Boiler)		Multi cyclone	30.0 Meter				
Thermo Pac Boiler 30 Lack Kcal (HSD)		Multi cyclone	30.0 Meter					
Result of Air Emission (As per Analysis Report No.158 dated 31.08.2019)								
Parameters			Result		Prescribed Limits			
Suspended Particulate Matter mg/Nm ³			375.9		800			
Sulphur Dioxide mg/NM ³			48.2		600			
Oxides of Nitrogen mg/ Nm ³			7.4		300			
% CO ₂			6.0		--			
The analysis report No. 158 dated 31.08.2019 is enclosed as Annexure-R/1-IV								
Details of D.G. Sets			380.0 KVA 380.0 KVA 380.0 KVA 380.0 KVA 500.0 KVA		DG sets having acoustic enclosure with stack height as per Norms were non-operational at the time of visit.			
19	Details on hazardous wastes and other solid waste generation							
	Type of Wastes	Quantity generated (MT) during		Storage & Disposal				
Waste Oil of DG set		3.8		Unit has provided plastic drums for collection and storage of waste oil generated during the service of DG sets. Unit is disposing their waste oil to approved recycler having copy of agreement made with the facility is enclosed as Annexure-R/1-V.				

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Status of validity & compliance of consents and authorization		
20	Consent/Authorization	Validity
I	Under Water (Prevention & Control of Pollution) Act, 1974	Obtained Consent to Operate vide No. HSPCB/Consent/:329993517REWCTO4262898 dated 12.10.2017 for the period 01.10.2017 to 31.03.2022 (Copy enclosed as Annexure-R/1-VI
II	Under Air (Prevention & Control of Pollution) Act, 1981	Obtained Consent to Operate vide No. HSPCB/Consent/:329993517REWCTO4262898 dated 12.10.2017 for the period 01.10.2017 to 31.03.2022 (Copy enclosed as Annexure-R/1-VII.
III	Under Hazardous & Other waste (Management & Trans Boundary Management) Rules, 2016	Obtained authorization under HOWM Rules, 2016 vide No. HWM/REW/2018/4920276 dated 13.02.2018 for the period 01.04.2018 to 31.03.2022. (Copy enclosed as Annexure-R/1-VIII.
Observations & Recommendations :		
<ul style="list-style-type: none"> The unit is engaged in manufacturing of Non-woven/ Flooring carpets since 1986. The unit has obtained necessary permission vide letter No g-267-8, D.P-TT-84/17267 dated 5/12/84 from the concerned prescribed authority i.e. District Town & Country Planner, Distt. Rewari enclosed as Annexure-R/1-IX and is operating with valid consent to operate under water Act, 1974, air Act, 1981 and authorization under hazardous waste and other waste (Management & Trans Boundary Management) Rules, 2016 valid upto 31.3.2022. The unit has provided Sewage Treatment Plant comprising of Equalization Tank, chemical dosing facility, aeration tank & settling tanks, pressure sand filter, activated carbon filter, Sludge Bed. The treated water is used for cooling tower, boiler and gardening/horticulture purpose. A grab sample of treated water from STP was collected and analysis report indicate that treated effluent is within prescribed limit w.r.t to pH, TSS, BOD, COD, oil & grease, Phenolic compound and Heavy metals. The unit has installed adequate sewage treatment plant and as per Analysis Report No. 909-910 dated 07.09.2019 parameters are found within prescribed limits. Regarding air emission unit has installed 02 Nos. boilers (One is Coal fired boiler and another one is thermo pack having common stack). Unit has installed multi cyclones as air pollution control device. During inspection air emission sample from the common stack of the boilers was collected. As per Analysis Report No. 158 dated 31.08.2019 parameters are found within prescribed limits. The unit has closed its dyeing process since September, 2016. The intimation regarding closing the dyeing is enclosed as Annexure-R/1-X. Defunct Effluent Treatment Plant was found installed in the unit's premises, which is currently not in use. No hazardous waste is being generated except waste oil of DG sets nor found in the premises of the unit. Respondent unit has not installed any Bore well / tube well into their premises and require water for domestic purpose, which is being procured through pipeline from bore well installed 3-4KM away (outside) from the premises of the unit. Unit is not using water into the process. Unit falls under non notified area as per Guidelines dated 16.11.2015 issued by Central Ground Water Authority. Moreover, unit has applied to obtain NOC for using ground water as per circular issued vide No. 26-1/CGWA/PN/2018 dated 01.04.2019 by the Central Ground Water Authority. 		

The copy of application submitted by the unit to the Central Ground Water Authority is enclosed as **Annexure-R/1-XI**.

- No burning of waste observed in or around vicinity of respondent unit. Further, the unit has also submitted an undertaking regarding not burning of waste material at any time is enclosed as **Annexure-R/1-XII**.
- The unit has submitted that they are disposing their waste material left after the process for further use of making Plastic granules to authorized facility M/s Shukla E-waste Processor, H-309(B), RIICO, Industrial Area, Bhiwadi, Rajasthan having valid Registration certificate under Plastic Waste Rules, 2016. The copy of agreement made with approved facility is enclosed **Annexure-R/1-XIII**.
- No vibration observed nearby vicinity by the team as all machines are installed on anti-vibration pads. Further, unit has installed German based technology machine and have installed on vibration pad. The unit has installed vibration pad to control Noise/vibration of the installed Plant & machinery.
- The unit has provided adequate facility for storage of polyester waste and waste oil of DG sets.
- During inspection unit found using electricity and DG sets found non-operational having acoustic enclosure with stack height as per Norms. However analysis report submitted by the unit w.r.t. air emission, Noise Monitoring and ambient air emission reports from MOEF approved Laboratory are found within prescribed limit is enclosed as **Annexure-R/1-XIV**.
- The Sarpanch and prominent persons of nearby village submitted in written that their and local nearby villagers are getting employment, others job works and have no problems regarding any kind of pollution from the existing of this industrial unit. The letter submitted by the Sarpanch and prominent persons of the concerned area is enclosed as **Annexure-R/1-XV**.
- Unit was found complying with respect to prescribed discharge and emission norms.

B. INSPECTION REPORT OF M/S GOLDEN TEX PVT LTD

General Information & Production Details			
1.	Name & Address of the industry	M/s Golden tex, 84 MS, NH-8, Jarthal Road, Vill-Panchore, Distt-Rewari	
2.	Type of Industrial Sector	Jute Carpet	
3.	Status of Operation	Operational	
4.	Name of the occupier/contact person with d. Telephone e. Fax f. E-mail	Keshar Devi 9416581900 jaipal841@gmail.com	
5.	Date of inspection/monitoring	29.08.2019, 07.09.2019	
6.	Date/Year of commissioning	01.06.2018	
7.	Installed production capacity (TPD) for each product	Jute Carpet 7 MT/D Fibre Dyeing 5 MT/D	
7. a	By products (at full capacity)	NA	
8.	Present production status	Jute carpet 1 MT/D Fibre Dyeing 2 MT/D	
8. a	By products (Present Production)	NA	
9.	Manufacturing process details & flow diagram	Dyeing of Fabric. The manufacturing process flow chart is enclosed as Annexure-R/2-I.	
10.	Raw material consumed (Tons per Ton of product)	Polyester Fibres 2 MT/Per day, Dyes 0.5 KG/Day, AOX Chemicals 10 KG/Day	
11.	Total water requirement (M ³ /day)	16 KLD	Total requirement
		0.5 KLD	Sanitation/Domestic
		16.5 KLD	Process and Wash
12.	Source of water	Procured water from outside premises of the unit	
Waste Water- Generation & Treatment			
13	Waste Water Generation	As per consent	Present Status
	Process effluent	16 KLD	5.0 KLD
	Domestic Waste Water	0.5 KLD	0.5 KLD
14	Description of effluent treatment facilities with design details	Equalization tank, clarifier, activated sludge tank, dissolved air flotation tank, dual media filter, activated carbon filter	Found to be satisfactory during visit at site.
15	Mode of final effluent discharge	Treated effluent of ETP is being used into process, Boiler and gardening/horticulture Purpose.	

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16 Quality of discharged effluent (Analysis results of Effluent Samples Collected as per Analysis Report No. 914-915 dated 07.09.2019 are within prescribed limit is enclosed **Annexure-R/2-II.**)

Parameter	Colour	Odour	pH value	Suspended Solids mg/l	B.O.D. for 3 days at 27°C mg/l	C.O.D. mg/l	Oil & Grease mg/l
Sr. No.	1.	2.	3.	4.	5.	6.	7.
ETP inlet	Brownish	Bad	8.1	210	105	408	5.0
ETP outlet	Slight Hazy	Mild	7.5	66	21	140	ND
Standard as per E (P) Act	-	-	6.5-8.5	100	30	250	10

Parameter	Sulphide as S mg/l	Phenolic Compound as C ₆ H ₅ OH mg	Ammoniacal Nitrogen as N mg/l	Total Chromium as Cr mg/l	Total Dissolved solid mg/l	Sodium Absorption Ration (S.A.R.)
Sr. No.	8.	9.	10.	11.	12.	13.
ETP inlet	2.0	ND	56.6	ND	2360	34
ETP outlet	0.4	ND	12.8	ND	2010	6.0
Standard as per E (P) Act	2	1	50	2	2100	26

All values in mg/ except pH

Air Pollution- Emission Sources & Control

17	Sources of air pollution	Air Pollution Control Devices	Detail of Chimney
	Boiler 3 Ton (Wood Fired Boiler)	Dust Collector	30.0 Meter
Result of Air Emission (As per Analysis Report No. 167 dated 10.09.2019 are within prescribed limit is enclosed Annexure-R/2-III.)			
	Parameters	Result	Prescribed Limits
	Suspended Particulate Matter mg/Nm ³	257.9	800
	Sulphur Dioxide mg/NM ³	19.6	600
	Oxides of Nitrogen mg/ Nm ³	7.7	300
	% CO ₂	6.0	--
	Details of D.G. Sets	125 KVA	Unit found using electricity and DG sets found non-operational having acoustic enclosure with stack height as per Norms. However, unit has submitted air emission, Noise report of DG set from MOEF and NABL

			approved Laboratory which shows parameters are within
18	Details on hazardous wastes and other solid waste generation		
	Type of Wastes	Quantity generated (MT) during	Storage & Disposal
	ETP Sludge	0.300	Unit has provided covered shed for storage of ETP sludge and have agreement with approved facility M/s Gujarat Enviro Protection and Infrastructure Pvt. Ltd. Copy of agreement with approved facility (GEPIL) is enclosed as Annexure-R/2-IV .
	Waste Oil of DG set	0	Unit has provided plastic drums for disposal of waste oil generated during the service of DG set and reused into their machineries. Moreover, unit is having agreement with approved facility is enclosed as Annexure-R/2-V .
Status of validity & compliance of consents and authorization			
19	Consent/Authorization	Validity	
I	Under Water Act	Granted Consent to Operate vide No. HSPCB/Consent/:313101718REWCTO5374741 dated 09.06.2018 for the period 08.06.2018 to 30.09.2020 (Copy enclosed as Annexure-R/2-VI).	
II	Under Air Act	Granted Consent to Operate vide No. HSPCB/Consent/:313101718REWCTO5374741 dated 09.06.2018 for the period 08.06.2018 to 30.09.2020 (Copy enclosed as Annexure-R/2-VII).	
III	Hazardous Waste authorization	Granted authorization under HOWM Rules, 2016 vide No. HWM/REW/2018/5407939 dated 11.07.2018 for the period 09.07.2018 to 30.09.2020 (Copy enclosed as Annexure-R/2-VIII).	
Observations & Recommendations:			
	<ul style="list-style-type: none"> The unit is engaged in manufacturing of dyeing of fabric. The unit has obtained necessary permission vide letter no. 914 dated 13.06.2006 for establishing the plant & machinery at village Panchore, Distt, Rewari from the concerned prescribed authority i.e. District Town & Country Planner, Distt. Rewari is enclosed as Annexure-R/2-IX and is operating since 2018 (for dyeing Process) with valid consent to operate under water act, 1974, air Act, 1981 and authorization under hazardous waste and Other waste (Management & Trans Boundary Management) Rules, 2016 valid upto 30.09.2020. The unit has provided Effluent treatment Plant comprising of collection tank, Equalization Tank, chemical dosing, aeration tank & settling tanks, pressure sand filter, activated carbon filter and sludge bed. The treated water is reused into process, in the Boiler and for gardening purpose. A grab sample of treated water was collected and analysis report indicate that treated effluent is within prescribed limit w.r.t to pH, TSS, BOD, COD, oil & grease, Phenolic 		

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compound and Heavy metals. The unit has installed adequate effluent treatment plant and as per Analysis Report No. 914-915 dated 07.09.2019 parameters are found within prescribed limits.

- The unit found non-operating of its Boiler section on 29.08.2019 due to unavailability of raw material. Hence, stack monitoring was carried out on boiler section on 07.09.2019 instead of 29.08.2019. The unit has installed cyclone as pollution control device on the boiler and as per Analysis Report No. 167 dated 10.09.2019 parameters are found within prescribed limits. Unit was found using wood as fuel for boiler.
- The unit has not installed any Bore well / tube well into their premises and getting water for drinking and other purpose from outside the premises of the unit through tankers.
- No burning of waste observed in or around vicinity of respondent unit. Further, the unit have submitted an undertaking regarding not burning of waste material at any time. The copy of undertaking is enclosed herewith as **Annexure-R/2-X**.
- The unit has provided adequate facility for storage of ETP sludge and have agreement with the approved facility for disposing their hazardous waste under the Provision of Hazardous and Other Waste (Management & Transboundary) Rules, 2016.
- Unit has provided plastic drums for storage of waste oil generated during the the service of DG set and reused into their machineries. However, unit has also made agreement with approved facility. The copy of agreement is enclosed herewith.
- During inspection DG sets were found non-operational. DG sets are having acoustic enclosure with stack height as per Norms. During inspection unit found using electricity and DG sets found non-operational having acoustic enclosure with stack height as per Norms. However analysis report submitted by the unit w.r.t. air emission, Noise Monitoring and ambient air emission reports from MOEF approved Laboratory are found within prescribed limit is enclosed as **Annexure-R/2-XI**.
- The unit has also submitted that they have applied for procuring water to Local Prescribed Authority i.e Irrigation Deptt., Distt. Rewari. The copy of application submitted by the unit to the Local Prescribed Authority is enclosed as **Annexure-R/2-XII**.
- The Sarpanch and prominent persons of nearby village submitted in written that their and local nearby villagers are getting employment, others job works and have not facing problems regarding any kind of pollution due to the presence of this industrial unit. Unit was found complying with respect to prescribed discharge and emission norms. The letter submitted by the Sarpanch and prominent persons of the concerned area is enclosed as **Annexure-R/2-XIII**.

Recommendations and submissions:-

1. During the visit, Joint Committee not found any waste burning activity in the vicinity of the concerned area highlighted in the application.
2. M/s Uniproducts India Pvt. Ltd., Village Laduwas, P.O.-Sangwari, Distt. Rewari (Respondent No 1) is engaged in production of moulded carpets and NVH/non-woven, which is used by automobiles. Since, around 600 workers are employed in the unit, domestic water consumption is more. Unit has provided Sewage Treatment Plant (STP) for domestic effluent generated. Grab samples collected from STP outlet were found within prescribed discharge limits.

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No industrial effluent was found generating in the process during the inspection. Defunct ETP was found installed in the industrial premises, as earlier unit was also engaged in dyeing activity but since September, 2016 unit has closed its dyeing activity. Currently, unit is outsourcing its fabric dyeing to M/s Golden Tex Ltd, Village Pachore (Respondent No 2).

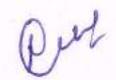
Stack monitoring of the Boilers (Coal Fired and Thermopack) having common stack was carried out by the Joint Committee. Analysis results reveals emissions from the stack are within prescribed limits.

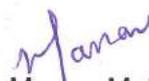
3. M/s Golden Tex Ltd., Village Panchore, Distt. Rewari(Respondent No 2) is engaged in dyeing activity. ETP was found operational during the day of visit and grab samples were collected from the outlet of ETP. Analysis results of the sample were found within prescribed discharge limits.

Unit is having wood fired boiler which was found not in operation on 29.08.2019; hence stack monitoring of the boiler was carried out on 07.09.2019. Analysis results of the sample reveals emissions from the stack are within prescribed limits.

4. Ground water samples were collected from four bore wells located in the concerned area mentioned in the application in the presence of applicant Sh. Bhim Singh. Analysis results of the ground water samples collected reveal that ground water is not contaminated with any kind of hazardous substance and heavy metal.
5. The Sarpanch and prominent persons of nearby village submitted in written that their and local nearby villagers are getting employment, others job works and have not facing problems regarding any kind of pollution due to the presence of these industrial units. The copy of representation submitted by the nearby prominent persons is enclosed as **Annexure-R/1-XV & Annexure-R/2-XIII.**


Mohit Moudgil, AEE
HSPCB, Dharuhera Region


Reena Satavan, Scientist 'D'
Central Pollution Control Board.


Manav Malik,
District Revenue Officer
Rewari



Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan Ist Floor Gurgaon

Tel-2332596

FR 10/10/19
SC-D/A/EE/AE/STATE/111/3EE
R.O. 10/9/19

Paid / Monitoring

Report No: 987-983-989-990

Dated: 14.09.19

Description

Borewell water samples from :-

M/s Abey Singh S/o Sh. Udmi Ram

M/s Duropack Industries, Village Pachore

M/s Heal Care Devices Ltd, Village Pachore, Jarthal Road, Rewari

M/s Mukesh S/o Sh. Jaswant Singh, Near Uniproduct Co. Village Pachore

Description of the Sample: - Received on 08.09.19 samples of Ground water from Sh. Mohit Moudgil, AEE collected along with Sh. Bhim Singh, Complainant on 07.09.19 from Borewells.

ANALYSIS REPORT

Sr. No.	Parameters	RESULTS				
		Abey Singh S/o Sh. Udmi Ram	Singh S/o Sh. Udmi Ram	Duropack Industries, Village Pachore	Heal Care Devices Ltd, Village Pachore, Jarthal Road, Rewari	Mukesh S/o Sh. Jaswant Singh, Near Uniproduct Co. Village Pachore
1.	Colour	Brownish		Almost Colourless	Almost Colourless	Almost Colourless
2.	Odour	Negligible		Negligible	Negligible	Negligible
3.	pH value	7.1		6.9	6.8	6.9
4.	Suspended Solids mg/l	07		09	08	09
5.	B.O.D. for 3 days at 27°C mg/l	ND		ND	ND	ND
6.	C.O.D. mg/l	08		04	04	ND
7.	Oil & Grease mg/l	ND		ND	ND	ND
8.	Conductivity us/cm	4780		3050	2570	2430
9.	Total Dissolved Solids mg/l	2610		1620	1420	1290
10.	Chlorides as Cl mg/l	830		390	295	330
11.	Sulphide as S mg/l	ND		ND	ND	ND
12.	Total Hardness as CaCO ₃ mg/l	460		215	195	210
13.	Flouride as F mg/l	0.7		0.4	0.5	0.3
14.	Iron as Fe mg/l	ND		ND	ND	ND
15.	Phosphate as P mg/l	0.5		0.6	0.4	0.3
16.	Nickel as Ni mg/l	ND		ND	ND	ND
17.	Total Chromium as Cr mg/l	ND		ND	ND	ND
18.	Phen. Comp. as C ₆ H ₅ OH mg/l	ND		ND	ND	ND
19.	Zinc as Zn mg/l	110		52	47	51
20.	Calcium as Ca mg/l	46		22	19	33
21.	Magnesium mg/l	58		36	48	60
22.	Sulphate as SO ₄ mg/l					

Sample Collected/Not Collected by us
Sample Consumed in testing

HSPCB/Lab/GR/2019/1802
Copy to M.S./R.O.

LAB INCHARGE
Dated 14.9.19

True copy

[Signature]

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CONTROLLED COPY
COPY NO. 02

PROCESS CONTROL STANDARD (FLOW CHART) - MOULDED CARPETS				Page No. 1 of 1	
Model : YSD NB		Issue Date : 10.01.17		Vendor Name : Uniproducts India Limited	
Part No. : 75110-56R00 / R10		Part Name : CARPET COMP. FLOOR RHD			
Prepared By: Pardeep Kumar		Checked By: Manju		Approved By: Udham Singh	
Date: 10.01.17					
MSIL					
Revision		S.No		Description & Reason	
Record		0		Initial issue	
Date: 10.01.17		Approved By: Udham Singh			

FM/QA/31 Rev. 0
 Note :
 Legend : ST : Store P-I : Plant -I P-III : Plant -III P-IV : Plant -IV

True Copy



Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan 1st Floor Gurgaon

Tel-2332596

FORM J (See Rule 20)

Report No.: 909-910
Dated 07th September, 2019

I, hereby, Certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 53 of water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the 30th day of **September, 2019** from **Sh. Mohit Moudgil, AEE, Smt. Reena Satwan, Sc 'D' CPCB & Sh. Manav Malik, DRO, Rewari** a sample of liquid Domestic effluent of **M/s Uniproducts India Limited, Village Jarthal Road, 84 KM, Delhi-Jaipur Road, Village Laduwas, P.O Sangwari, Rewari** collected on **29/08/2019** Sample from Inlet and Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analysed the afore-mentioned sample from **30/08/2019** to **07/09/2019** and declare the result of analysis to be as follow:-

Sr. No.	Parameters	Result		Method of Testing
		Inlet of STP	Outlet of STP	
1.	Colour	Brownish	Slight Hazy	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(22 nd edition)
2.	Odour	Bad	Mild	
3.	pH value	6.8	7.0	
4.	Suspended Solids mg/l	234	68	
5.	B.O.D. for 3 days at 27°C mg/l	110	24	
6.	C.O.D mg /l	352	132	
7.	Oil & Grease mg/l	14	2.0	
8.	Conductivity us/cm	1610	1540	
9.	Phenolic Compound C ₆ H ₅ OH mg/l	ND	ND	
10.	Total Chrome as Cr mg/l	ND	ND	
11.	Sulphide as S mg/l	1.6	0.4	

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry/unit and the board representative.
Signed this on 07th September, 2019

Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

Ramniwas Sharma
Board Analyst

To
The Member Secretary
Haryana State Pollution Control Board
C-11, Sec. 6, Panchkula (Haryana)

True copy

Handwritten signature

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Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Ist Floor, Gurgaon

FORM IV (See Rule 14)

Report No. 158

Dated- 31st August, 2019

I, hereby, certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the **29th day of August, 2019** from **Sh. Mohit Moudgil, AEE** a sample of Stack emission of **M/s Uniproduct India Limited, Village. Jarthal, P.O-Sangwari, Rewari** collected on **29/08/2019** from Boiler Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample from **29/08/2019** to **31/08/2019** and declare the result of analysis to be as follow:-

ANALYSIS REPORT

1.	Name of the Plant/emission source monitored	Boiler Section
2.	Stack Identification/Type of Chimney	Stack attached to Boiler
3.	Location of sampling Point	As per Norms
4.	Stack height (mt)	-
	(a) From source of emission	-
	(b) From the roof level	-
	(c) From the ground level	30 mtr
5.	Diameter of Stack	1.2 mtr
6.	Sampling duration	30 mins
7.	Product manufactured	Non Woven Carpets
8.	Normal operating schedule	16 hrs/day
9.	Stack Temperature	38°C
10.	Wind condition/Direction	Normal
11.	Quantity of emission m ³ /hr	9.6171
12.	Type of fuel	Indonesian Coal

	RESULTS	Results	Prescribed Limit
13.	Suspended Particulate Matter mg/ Nm ³	375.9	800
14.	Sulphur Dioxide mg/ Nm ³	48.2	600
15.	Oxides of Nitrogen mg/ Nm ³	7.4	300
16.	% CO ₂	6.0	--

The condition of the seal, fastening and container on receipt was as follows:
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 31st August, 2019

Laboratory of The
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

[Signature]
Board Analyst

To
The Member Secretary
Haryana State Pollution Control Board
C-11, sec.-6, Panchkula (Haryana)

True Copy

[Signature]

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TIN 0000400044

Mob.: 9418252002
9813185312**M/s. M. K. INDUSTRIES**

Village - Balana, Distt. Mahendergarh (Haryana)

Ref No.

24-05-2019
DatedAgreement

M/S UNIPRODUCT (INDIA) LIMITED, 84 K.M Stone, Delhi - Jaipur Road, P.O. - Sangwari, Distt. Rowari (HR) is running its business in Moulded car carpet & NVH parts for cars to be called the First party of this agreement.

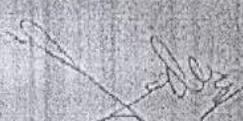
AND

M/S MK INDUSTRIES Plot No. 43/2/1/3/2 Satnali Road Balana Mahendergarh is dealing in Used/Waste oil duty Authorised by Haryana State Pollution Control Board to be called the Second party of this agreement.

Today on 24-05-2019 both the parties have agreed that as and when Used/Waste oil is generated by the First party and the same will be given to Second party for disposal and obtain receipt.

The First party further undertakes that they will not sell/dispose of Used/Waste oil to any other person/party than M/s MK INDUSTRIES Plot no. 43/2/1/3/2 Satnali Road Balana Mahendergarh as enumerated above. There is no Used/Waste oil is available as of Now.

The above agreement between both parties is valid for a period of One year from today to 23-05-2020 and can be revoked by either party by given a notice to this effect.


UNIPRODUCT LIMITED
For UNIPRODUCTS (INDIA) LTD.
(Authorised Signatory)
Authorised Signatory

M/S M.K. INDUSTRIES

M/s MK INDUSTRIES
Proprietor
(Authorised Signatory)

True copy





HARYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA

Ph. 01722577870-73

E-mail: hspcb.pkd@sify.com

No. RSPCB/ConsentU: 281671651AHC TO/WM2551366

Date: 22/09/20

To

M/s. M.K. INDUSTRIES

PLOT 43/2/1/3/2, SATWALI ROAD, VILLAGE BALANA, MAHENDERGARH

Sub:

Authorization for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01/04/2016 to 30/09/2020.

Please refer to your authorisation application dated 2015-12-25 received in the board on the subject cited above.

M/s M.K. INDUSTRIES situated at above address is hereby granted an authorization to operate a facility for collection, reception, treatment, storage, Transportation and disposal of hazardous wastes on the premises of the unit. The authorization shall be in force for a period as mentioned in the subject.

The authorization is subjected to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (protection) Act, 1986.

TERMS AND CONDITIONS OF AUTHORIZATION

1. The authorization shall comply with the provisions of the Environment (protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution control Board.
4. An application for the renewal of an authorization shall be made as laid down in rule 5(6)(ii).
5. The unit should have the necessary facilities for collection, reception, treatment, Transport and disposal of such wastes under the rule. In case of deadly toxic wastes such as Cyanide, Chromium, Nickel, Zinc, etc., the unit shall make arrangement for the pre-treatment before dumping it in the disposal site so that the toxic element does not leach down to pollute the underground water resources.
6. The collection, reception and transportation of hazardous waste shall be carried out by the authorized person/personnel, fully trained for this purpose.
7. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. The unit shall ensure the proper usage of safety measures such as providing of gloves, gum boots, face masks, goggles etc to the workers engaged in the handling of hazardous waste.
9. The authorization so granted shall be cancelled or suspended by the Board if the unit fails to comply with any condition of grant of authorization under these rules.
10. Used containers should be pre-cleaned by neutralizing and cleaning agent/solvent/chemicals.
11. The occupier shall not sell or transfer such waste on payment or without payment to any unauthorized people who do not hold any authorization.
12. The unit shall not dispose any Hazardous waste at any other Public Place.
13. Unit will maintain its non-leachate pucca storage site properly.
14. The unit will comply with provisions of all Environmental laws including HWT Act Rules etc. and comply with the directions issued by the Board from time to time.

SPCB/HWR/2019/3766 dated - 23-01-2019

Haryana State Pollution Control Board, C-11, Sector-6, Panchkula

Authorisation-cum-Pass Book for the units utilizing Hazardous and other Waste as a resource or after pre-processing either for co-processing or recycling or for any other use under Rule 9 of Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

Name and Address of Industry	: m/s. M.K. Industries, village Balana, Distt. Mohindergarh
Telephone/Fax No.	: 94162-52862, 98131-85513
E-mail Address	: MKIBALANA@gmail.com
Authorisation No.	: HWR/MAH/2019/6071514 Dt- 8-1-19
Date of issue	: 23-01-2019
Validity Period	: 13-01-2019 to 12-01-2024
Authorised processing activity (Utilization as resource / pre-processing for co-processing / recycling / any other use)	: Recycling of used oil / waste oil.

Type & quantity of Hazardous and other waste (s) authorised for procurement/utilization/pre-processing:

Sr. No.	Description of Hazardous/ Other Wastes	Quantity (MT Per Annum)
	Used oil/waste oil	2199 KL/Ann.

Date : 23-01-2019



Regional Officer
Authorized Signatory
Haryana State Pollution Control Board
Dharuhera Region, Dharuhera
With Seal

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HARYANA STATE POLLUTION CONTROL BOARD

Lala Nemi Chand Singhal Enc. Sohna Road,
Near Hanuman Mandir, Dharuhera
Ph. 01274-244440-41(O)
E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 329993517REWCTO4262898

Dated: 12/10/2017

To.

M/s : UNIPRODUCTS (I) LIMITED
JARTHAL VILLAGE ROAD, 84 KM STONE, DELHI-JAIPUR ROAD, POST
OFFICE- SANGWARI, DISTT- REWARI, HARYANA.

Subject: Grant of consent to operate to M/s UNIPRODUCTS (I) LIMITED.

Please refer to your application no. 4262898 received on dated 2017-06-27 in regional office Dharuhera. With reference to your above application for consent to operate, M/s UNIPRODUCTS (I) LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2017 - 31/03/2022
Industry Type	Sewage treatment plant having capacity 10 KLD or more but less than 100 KLD
Category	ORANGE
Investment(In Lakh)	9829.7002
Total Land Area(Sq. meter)	47365.0
Total Builtup Area(Sq. meter)	27448.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	9.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	irrigation
2. Trade	
Domestic Effluent Parameters	
1. BOD	15 mg/l
2. COD	64 mg/l
3. TSS	27 mg/l
4. pH	8.8
5. O&G	0
Trade Effluent Parameters	
1. NA	0
Number of stacks	3

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Height of stack	
1. Stack to boiler	30 meter
2. Stack to TFH	30 meter
3. Stack to DG 380KVA. 5 nos	5 meters
Emission parameters	
1. SPM	121.4 mg/m ³
2. SPM for Stack to TFH	133.8 mg/Nm ³
Product Details	
1. MOULDED CARPETS	35 Metric Tonnes/day
2. NVH/NON WOVEN	25 Metric Tonnes/day
Capacity of boiler	
1. Boiler	8 Ton/hr
2. TFH	15 Kcalores/hr
Type of Furnace	
1. No furnace is used by the unit	0
Type of Fuel	
1. Petcoke	12 Ton/day
2. Diesel	0.4 KL/day
Raw Material Details	
POLYSTER	15 Metric Tonnes/Day
POLYPROPYLENE	0.1 Metric Tonnes/Day
EVA BINDERS/ GRANUELS	7.7 Metric Tonnes/Day
COTTON WASTE	12 Metric Tonnes/Day

*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.

5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986 by running and maintaining pollution control measures regularly and effectively.
2. The unit will submit the Annual Report under HWM Rules, 2016 by 30th June every year.
3. The unit will submit the Environment Statement by 30th September every year.
4. Unit will deposit balance consent fee if any found due at any stage.
5. Unit will utilize their treated effluent as declared in their application.
6. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.

Kuldeep Singh Digitally signed by Kuldeep Singh
Date: 2017.10.12 10:38:20 +05'30'

Regional Officer, Dharuhera

Haryana State Pollution Control Board.

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HARYANA STATE POLLUTION CONTROL BOARD
**Lala Nemi Chand Singhal Enc.Sohna Road,
Near Hanuman Mandir,Dharuhera**
Ph. 01274-244440-41(O)
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 329993517REWCTO4262898
Dated:12/10/2017
To.

M/s :UNIPRODUCTS (I) LIMITED
JARTHAL VILLAGE ROAD, 84 KM STONE, DELHI-JAIPUR ROAD, POST
OFFICE- SANGWARI, DISTT- REWARI, HARYANA.

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2. Trade	
Domestic Effluent Parameters	
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4. pH	8.8
5. O&G	0
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1. NA	0
Number of stacks	3

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Height of stack	
1. Stack to boiler	30 meter
2. Stack to TFH	30 meter
3. Stack to DG 380KVA. 5 nos	5 meters
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1. No furnace is used by the unit	0
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2. Diesel	0.4 KL/day
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EVA BINDERS/ GRANUELS	7.7 Metric Tonnes/Day
COTTON WASTE	12 Metric Tonnes/Day

*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.

5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
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8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
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11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
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Specific Conditions :

1. The unit will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986 by running and maintaining pollution control measures regularly and effectively.
2. The unit will submit the Annual Report under HWM Rules, 2016 by 30th June every year.
3. The unit will submit the Environment Statement by 30th September every year.
4. Unit will deposit balance consent fee if any found due at any stage.
5. Unit will utilize their treated effluent as declared in their application.
6. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.

Kuldeep Singh Digitally signed by Kuldeep Singh
Date: 2017.10.12 10:38:20 +05'30'

Regional Officer, Dharuhera

Haryana State Pollution Control Board.

True Copy



Application no. :4920276

Industry id: 13REW72438

Date: 13/02/2018



Haryana State Pollution Control Board
Lala Nemi Chand Singhal Enc. Sohna Road, Near Hanuman Mandir,
Dharuhera Ph. 01274-244440-41(O)



No. :HWM/REW/2018/4920276

DT: 13/02/2018

To

M/s Uniproducts (i) limited

Jarthal village road, 84 km stone, delhi-jaipur road, post office- sangwari, distt- rewari, haryana.
 Rewari

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry Movement) Rules, 2016

- Reference of application:4920276 dated: 13/02/2018
- Dr Ashwan Kapur of Uniproducts (i) limited is hereby granted an generation, collection or any other use of hazardous or other wastes or both on the premises situated at Jarthal village road, 84 km stone, delhi-jaipur road, post office- sangwari, distt- rewari, haryana.

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	AGREEMENT WITH APPROVED RECYCLER	5 KL/Annum

- The authorization shall be valid for a period of 01/04/2018 to 31/03/2022
- The authorization is subject to the following general and specific conditions :-

- (i) **1. Unit will comply all the applicable Law/Acts/CPCB directions under the HOWM, Rules 2016 time to time 2. Unit will submit Annual Return under HWM, Rules timely.**

Regional Officer Dharuhera
For Haryana State Pollution Control Board

Conditions of Authorization:

- The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

(True Copy)

Application no. :4920276

Industry id: 13REW72438

Date: 13/02/2018

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

Kuldeep Singh Digitally signed by Kuldeep Singh
Date: 2018.02.13 16:57:10 +05'30'

Regional Officer Dharuhera

For Haryana State Pollution Control Board

HARYANA STATE

(True Copy)



C.M.C.F.

0 DEC 1984

निदेशक
नगर न्याय योजना विभाग
हरियाणा, चण्डीगढ़

30 दिसंबर 1984
110 प्रिन्सिपल टायर 43 136 प्रोत
उद्देशिका-1100195

क्रमांक जी-267-8 डीपी-11-84/17267
दिनांक 5/12/84

विषय: नगर न्याय योजना - 30 दिसंबर 1984 को ग्राम न्याय
कार्यालय, नगर, जिला, चण्डीगढ़

उपरोक्त विषय पर आपके पत्र दिनांक 21/09/84 के तदर्थ में

24 प्रति प्रस्तावित स्थल इस विभाग द्वारा घोषित रिवाड़ी निवृत्ति
के तहत रेखा की सीमा में बाहर है इसलिए प्रस्तावित स्थल पर उद्भोग लगाने
के लिए इस विभाग को कोई आपत्ति नहीं है।

श्रीधर वर्मा

जिला नगर योजनाकार
सूची: निदेशक, नगर तथा ग्राम आयोजना विभाग
हरियाणा, चण्डीगढ़।

30 क्रमांक जी-267-8 डीपी-11-84/

दिनांक :

संबंधित प्रति निम्नलिखित को सूचना/आवश्यक कार्यवाही हेतु प्रेषित
की जाती है

- 1- धरिष्ठ नगर योजनाकार, मुहनाद
- 2- जिला नगर योजनाकार, रिवाड़ी

30-11-84

जिला नगर योजनाकार
सूची: निदेशक, नगर तथा ग्राम आयोजना विभाग
हरियाणा, चण्डीगढ़।

True copy

From:

The General Manager,
Distt. Industries Centre,
Rewari

To

M/s. Uniproducts India Ltd.
Jarthal Village Road,
84 KM Stone,
Delhi-Jaipur Road, P.O. Sazngwari,
Distt. Rewari

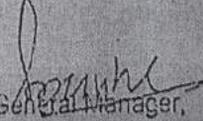
Memo No. DIC/RWR/ 396

Dated Rewari the 23.03.2010

Sub: Change in the name of M/s. International Spinning Ltd. to M/s. Uniproducts India Ltd. & NOC issued by DTP, Rewari vide their No. G-267-8DP-II-84/17267 dated 02.12.1984

Reference your letter No. 463 dated 22.03.2010 on the subject cited above.

After examining the documents submitted with your above referred letter and copy of Memorandum and Articles of Association of the Company, the necessary approval accorded by Regional Director, Northern Region, Kanpur endorsed letter No. 3633-B/3242 dated 15.05.1985, the change in the name of the company from M/s. International Spinning Ltd. to M/s. Uniproducts India Ltd. is legal and as per the procedure laid by the Govt. of India, Ministry of Industry and Company Affairs. The above approvals/licenses/permission granted to M/s. International Spinning Ltd. are automatically changed in the name of M/s. Uniproducts India Ltd. The same is also applicable in the case of NOC issued by the Director, Town and Country Planning, Haryana, Chandigarh vide letter No. 17267 dated 05.12.1984. However, the above NOC is subject to the provisions of Punjab Schedule Roads and Controlled Areas Restriction of Unregulated Development Act-1963 and amendments made there under from time to time/time to come.


General Manager,
Distt. Industries Centre,
Rewari

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O/C

UNIPRODUCTS (INDIA) LTD.

Jarthal Village Road, 84 Km. Stone, Delhi-Jaipur Road, P.O. Sangwari, Distt. Rewari, Haryana -123401,
Phone : (01274) 249348-50, 8222999202 Fax : (01274) 249347 Email : uniproductsrewari@unitexindia.com

Dated: 20/9/16

Haryana State Pollution Control Board,
Panchkula
(Through- Dhruhera Office)

Dear Sir,

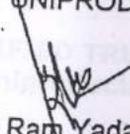
Sub: Closure of Dyeing Unit

Pls note that we had submitted the activity plan for Zero Liquid Discharge Plant and now management has changed its decision to close the dyeing unit. After closing dyeing unit there will no source of water effluent, hence no need to install ZLD plant.

After closing the dyeing unit, our unit categorization will also be changed as per definition of categorization and our Unit will fall in Orange category.

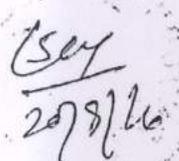
It is for your information and necessary action pls

For UNIPRODUCTS (INDIA) LIMITED,


Bani Ram Yadav

General Manager -HR

Incl- Certified copy of Board Resolution in original.





ISO/TS 16949:2009 ISO 14001:2004 OHSAS 18001:2007

Regd. Off. & Works : Jarthal Village Road, 84 Km. Stone, Delhi-Jaipur Road, P.O. Sangwari, Distt. Rewari, Haryana -123401.

Phone : (01274) 249348-50 Fax : (01274) 249347 Email : uniproductsrewari@unitexindia.com

Corp. Off. : C-15, Sector -57, NOIDA - 201 307(U.P.) India

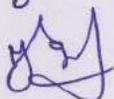
Phone : +91-120-2585590-91, 2587176-77 Fax : +91-120-2585031 Email : uniproducts@unitexindia.com

Head Off. & Warehouse : Khasra No. 360 & 361, Main Road, Village Jonapur, Mehrauli, New Delhi - 110 047

Phone : +91-11-26658203 Fax : +91-11-26658066

Website : www.unitexindia.com CIN : U45201HR1992PLC014785

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UNIPRODUCTS (INDIA) LTD.

C-15, Sector -57, NOIDA - 201 307(U.P.) India

Phone : +91-120-2585590-91, 2587176-77 Fax : +91-120-2585031 Email : uniproducts@unitexindia.com

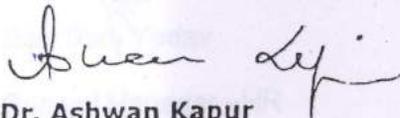
CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF UNIPRODUCTS (INDIA) LIMITED IN ITS MEETING (BM/2/2016-17) HELD ON WEDNESDAY, AUGUST 17, 2016 AT 4.30 P.M. AT MOHTA ROOM, PHD CHAMBER OF COMMERCE & INDUSTRY, AUGUST KRANTI MARG, NEW DELHI- 110016

"RESOLVED THAT, consent of the Board be and is hereby accorded for closure of Dyeing Unit of the Company located at Jarthal Village Road, 84 Km stone, Delhi-Jaipur Road, PO Sangwari, Distt Rewari, Haryana by December 31, 2016

RESOLVED FURTHER THAT Dr. Ashwan Kapur, Managing Director, of the Company be and is hereby authorized to take necessary effective steps for the closure of Dyeing Unit of the Company and in general to do all such other things, deeds/ acts as may be necessary, expedient, and desirable to give effect to the above resolution."

RESOLVED FURTHER THAT Dr. Ashwan Kapur, Managing Director and Ms. Smriti Seth, Company Secretary of the Company be and are hereby severally authorized to certify and forward copy of this resolution to the authorities under Water (Prevention & Control of Pollution) Act 1974 and to any other authority for giving effect to the above resolution."

**CERTIFIED TRUE COPY
For Uniproducts (India) Limited**



**Dr. Ashwan Kapur
Managing Director**

DIN: 00568432

**Address: 15, Ring Road, Lajpat Nagar-IV
New Delhi-110024**

True Copy



ISO/TS 16949:2009 ISO 14001:2004 OHSAS 18001:2007

Regd. Off. & Works : Jarthal Village Road, 84 Km. Stone, Delhi-Jaipur Road, P.O. Sangwari, Distt. Rewari, Haryana -123401,
Phone : (01274) 249348-50,8222999202 Fax : (01274) 249347 Email : uniproductsrewari@unitexindia.com
Phone : (011) 26100000, 26100001, 26100002, 26100003, 26100004, 26100005, 26100006, 26100007, 26100008, 26100009, 26100010, 26100011, 26100012, 26100013, 26100014, 26100015, 26100016, 26100017, 26100018, 26100019, 26100020, 26100021, 26100022, 26100023, 26100024, 26100025, 26100026, 26100027, 26100028, 26100029, 26100030, 26100031, 26100032, 26100033, 26100034, 26100035, 26100036, 26100037, 26100038, 26100039, 26100040, 26100041, 26100042, 26100043, 26100044, 26100045, 26100046, 26100047, 26100048, 26100049, 26100050, 26100051, 26100052, 26100053, 26100054, 26100055, 26100056, 26100057, 26100058, 26100059, 26100060, 26100061, 26100062, 26100063, 26100064, 26100065, 26100066, 26100067, 26100068, 26100069, 26100070, 26100071, 26100072, 26100073, 26100074, 26100075, 26100076, 26100077, 26100078, 26100079, 26100080, 26100081, 26100082, 26100083, 26100084, 26100085, 26100086, 26100087, 26100088, 26100089, 26100090, 26100091, 26100092, 26100093, 26100094, 26100095, 26100096, 26100097, 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26101098, 26101099, 26101100, 26101101, 26101102, 26101103, 26101104, 26101105, 26101

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/2048/HR/IND/2019

1. General Information:	
Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Textiles
(i) Name of Industry:	UNIPRODUCTS (I) LIMITED
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$)	
Address Line 1 :	JARTHAL VILLAGE ROAD,84 KM STONE , DELHI- JAIPUR ROAD, PO- SANGHWARI
Address Line 2 :	
Address Line 3 :	
State:	HARYANA
District:	REWARI
Sub-District:	BAWAL
Village/Town:	Ladhuwas Gujar (187)
Latitude:	28.158941
Logitude:	76.694008
Area Type :	Non-Notified
Area Type Category :	Safe
(iii) Communication Address	
Address Line 1:	JARTHAL VILLAGE ROAD,84 KM STONE , DELHI- JAIPUR ROAD, PO- SANGHWARI
Address Line 2:	
Address Line 3:	
State:	HARYANA
District:	REWARI
Sub-District:	BAWAL
Pincode:	123401
Phone Number with Area Code:	
Mobile Number:	91 9466083535
Fax Number:	
E-Mail:	baniram@unitexindia.com
(iv) Salient Features of the Industrial Activity:	
Company engaged in manufacturing of Molded Carpet,Trunk Trims and Carpet Insulation without dyeing and washing within plant premises.	

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(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :			
Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	3781.93		3781.93
Open Land	11151.36		11151.36
Road/ Paved Area	9512.53		9512.53
Rooftop area of building/ sheds	20469.48		20469.48
Total	44915.30		44915.30

(vi) Drainage in the Area (River/ Nala etc) :	Govt Nala
(vii) Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)	No availability of surface water supply from any Govt agency.
(viii) Average Annual Rainfall in the Area (in mm):	553.00
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):	Ladhuwas Gurjar
(x) Whether Ground Water Utilization for:	Existing Industry
Date of Commencement Industry:	01/10/1986
Date of Expansion :	

2. Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Balance Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)			
	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m3/day)			
(a) Ground Water Requirement (m3/day):	30.00	0.00	30.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	30.00	0.00	30.00
(d) Recycled Water Usage (m3/day):	8.00	0.00	8.00
Total Water Requirement : (a+b+c+d)(m3/day)	38.00	0.00	38.00

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(ii) Breakup of Water Requirement and Usage:						
Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)	
Industrial Activity	10.00	0.00	10.00	300	3000.00	
Residential / Domestic	15.00	0.00	15.00	300	4500.00	
Greenbelt Development /Environment Maintenance	11.00	0.00	11.00	300	3300.00	
Other Use	2.00	0.00	2.00	300	600.00	
Grand Total	38.00	0.00	38.00		11400.00	

(iii) Breakup of Recycled Water Usage:				
		(m3/day)	(Days)	(m3/year)
(a)	Total Waste Water Generated :	8.00	300	2400.00
(b)	Quantity of Treated Water Available	8.00		
	i). Reuse in Industrial Activity:	0.00	300	0.00
	ii). Reuse in Green Belt Development:	6.00	300	1800.00
	iii). Other Uses:	2.00	300	600.00
(c)	Total Treated Water Utilized:	8.00		2400.00
Net Ground Water Requirement:		30.00 (m3/day)		

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:						1			
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 1996	76.00 / 177	30.00	20.00	2 / 300	Submersible Pump	17.50	Yes	No / -

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures:						0			
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

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4.	Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day : (\$)								
	Not Applicable								
5.	Details of Rrainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).(\$)								
	Artificial Recharge Proposal Attached								
6.	Consent to Operate / Estibilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests (MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):(\$)								
	Attached Consent/ Approval of Government Agency(Previous: Referral Letter)								
	Letter Number								
	No. HSPCB/Consent/ : 329993517REWCTO4262898 Dated:12/10/2017								
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">S.No</th> <th style="width: 30%;">Consent /Approval of Government Agency</th> <th style="width: 30%;">Attachment Name</th> <th style="width: 30%;">File Name</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>State Pollution Control Board</td> <td>Consent to Operate</td> <td>CTO 2017-22.pdf</td> </tr> </tbody> </table>	S.No	Consent /Approval of Government Agency	Attachment Name	File Name	1	State Pollution Control Board	Consent to Operate	CTO 2017-22.pdf
S.No	Consent /Approval of Government Agency	Attachment Name	File Name						
1	State Pollution Control Board	Consent to Operate	CTO 2017-22.pdf						
7.	Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency: If Yes, so Details thereof with Status:								

INDUSTRIAL USE- Self Declaration

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.
It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to Regional Office.

Regional Director,Central Ground Water Board North Western Region, Bhujal Bhawan, Plot No. 3B, Sector 27-A, CHANDIGARH, CHANDIGARH, 160019

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Reciept of Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached along with hard copy of application.

Bharatkosh Details:-

Bharat Kosh Transaction Ref. No:- 1209190006594

Bharat Kosh Transaction Date:- 12/09/2019

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

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1). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Documents of Ownership / Lease : (Refer: 1 (v))

No Attachment Found!

4). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Non-availability Certificate	Non availability Water Certificate.pdf

5). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)

No Attachment Found!

6). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)

S.No	Attachment Name	File Name
1	Not Applicable	AR_ Uni Products.pdf

7). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

S.No	Attachment Name	File Name
1	Artificial Recharge proposal	AR_ Uni Products.pdf

8). Authorization Letter (Previous: Authorization) :

S.No	Attachment Name	File Name
1	Authorization Letter	Authourization Letter.pdf

10). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

S.No	Attachment Name	File Name
1	Ground Water Quality Report	Raw water Report_1.pdf

11). Extra Attachment :

S.No	Attachment Name	File Name
1	Site Plan	Site P Lan_ Uni Product.pdf
2	Location Map	Location Map_Uniproducs.jpg
3	Water Balance Flow Chart	Water Balance Flow Chart_ Uni Products.pdf

12). Scanned Industrial Application :

No Attachment Found!

13). Bharat Kosh Reciept (Porcessing Fee):

Government of India
Ministry of Jal Shakti
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S.No	Attachment Name	File Name
1	Bharat Kosh Reciept	TransactionReceipt.pdf

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : uniproducts

Submitted By User : uniproducts

Submission Date : 12/09/2019

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

True copy





UNIPRODUCTS (INDIA) LTD.

Jarthal Village Road, 84 Km. Stone, Delhi-Jaipur Road, P.O. Sangwari, Distt. Rewari, Haryana -123401,
Phone : (01274) 249348-50. 8222999202 Fax : (01274) 249347 Email : uniproductsrewari@unitexindia.com

Undertaking

Dear Sir,

Date 12.09.2019

Please find herewith enclosed our undertaking regarding our plant operation:-

You have visited our factory on 29th August 2019 and we want to clarify you on some points

1 We are manufacturer of mounded carpet & NVH components and process waste is recycled in-house as well as from outsource. We are not burning anything and had not burnt in past also. We have a tie up with authorized scrap recycler for plastic and polyester waste.

2 We are having prodn capacity of 35MT mounded carpet and 25MT NVH component but due to slow down in auto industry, we are producing 15 MT mounded carpet and 10 MT of NVH components

3 We have no bore well in our factory premises. As company started production in 1986, there was no facility of drinking water in this area that is why we sought permission for pipeline for drinking purpose. We are using water for drinking, canteen and sanitary purpose from bore well situated at Village Jarthal 3-4 KM away from our factory which falls in non-notified area as per CGWA guidelines

4 We are having a sanctioned load of 11.5 KWA and we are using 15 HP motor

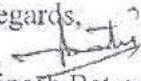
5 We are using STP treated water for cooling and for gardening purpose.

6 We are running our machine/equipment with state electricity supply but we have kept stand by DG sets in acoustic chamber or contingency plan

7 We are having German technology machine and is fitted on Vibration pads. There is no vibration by this anti vibration pads. Machine is totally covered by manufacturer to mitigate the noise and vibrations

I declare that above informations are given to the best of my knowledge.

Regards,


Dinesh Batra,

Vice President (Operations)



ISO/TS 16949: 2009 ISO 14001:2004 OHSAS 18001:2007

Regd. Off. & Works : Jarthal Village Road, 84 Km. Stone, Delhi-Jaipur Road, P.O. Sangwari, Distt. Rewari, Haryana -123401.
Phone : (01274) 249348-50 Fax : (01274) 249347 Email : uniproductsrewari@unitexindia.com

Corp. Off. : C-15, Sector -57, NOIDA - 201 307(U.P.) India

Phone : +91-120-2585590-91, 2587176-77 Fax : +91-120-2585031 Email : uniproducts@unitexindia.com

Head Off. & Warehouse : Khasra No. 360 & 361, Main Road, Village Jonapur, Mehrauli, New Delhi - 110 047

Phone : +91-11-26658203 Fax : +91-11-26658086

Website : www.unitexindia.com CIN : U45201HR1982PLC014785

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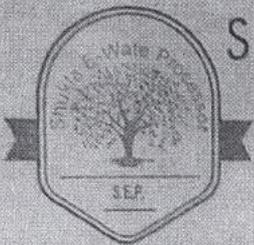


Govt. Approved Waste Integrated Recycling Project

Toll Free No. : 1800 123 1357

Ph. No. : +91-8829009424

+91-9314012627

E-mail : admin@e-wasteprocessor.com,
sep@enviromanagement.online**SHUKLA E-WASTE PROCESSOR**

(SPCB Authorized Recycler for E-Waste, Plastic Waste, Druid Cables & Jelly Filled Cables)

AGREEMENT FOR SAFELY DISPOSAL OF PLASTIC WASTEThis agreement is made and executed at Bhiwadi on 01st April 2017.**By and Between:**

M/s. Uniproducts (India) Ltd. having its Work address at Rewari, Haryana. [Thereinafter referred to as the 'First Party'] which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns], through its duly authorized signatory (Bani Ram Yadav.....) of the one part;

And

M/s Shukla Plastic Waste Processor, Proprietor concern having treatment facility at Premises of M/s Shukla Plastic Waste Processor H - 309(B), RIICO Industrial Area, Bhiwadi, Distt-Alwar, 301019 Rajasthan, hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its Proprietor, **Mr. Anupam Shukla** of the other part.

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Rajasthan State Pollution Control Board and have a cost effective organization of Plastic Waste & Plastic Waste to safely dispose generated Plastic Waste from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.

1. That the First Party has agreed to engage Second Party on terms and conditions contained hereinafter for disposal of Plastic Waste (PU, Polyester) from First Party.

Works At :

07/15

True Copy)

Scanned by CamScanner



SHUKLA E-WASTE PROCESSOR

(SPCB Authorized Recycler for E-Waste, Plastic Waste, Druid Cables & Jelly Filled Cables)

Toll Free No. : 1800 123 1357

Ph. No. : +91-8829009424

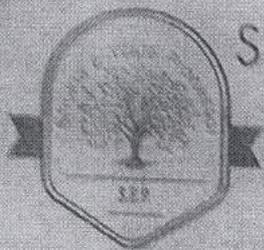
+91-9314012627

E-mail : admin@e-wasteprocessor.com
sep@enviromanagement.online

2. That Second Party will pick the Plastic Waste from first parties as mentioned above sites at rates mentioned in this agreement.
3. That Second Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable satisfaction of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employees of First Party.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.
6. That Second Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities.
7. That the Second Party will be responsible for collection of Plastic Waste at price indicated against each item hereunder.

THAT THE SCOPE OF WORK WILL BE AS UNDER:

1. That Plastic Waste will be sold to second party under the supervision of representative of First Party.
2. That the representative of the First Party shall observe the loading of the vehicle when Plastic Waste taken from the Second Party. In Such case Second Party representative will accompany the truck during the time it is lifted from the sites.
3. That the clearance of the paper such as gate pass will be provided by the First Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Second Party shall ensure that the people handling hazardous waste have adequate training and knowledge of type of hazardous waste being handled.
5. The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and necessary papers. If any of the transport is approved by State Pollution Control Board is there, then vehicle will be arranged from the transporting agency only.



SHUKLA E-WASTE PROCESSOR

(SPCB Authorized Recycler for E-Waste, Plastic Waste, Drumd Cables & Jolly Filled Cables)

Toll Free No. : 1800 423 1257

Ph. No. : +91-8829000424

+91-9314012627

E-mail : admin@e-wasteprocessor.com
sep@e-wasteprocessor.com

6. That the Second Party will ensure that before loading all hazardous waste containers are labeled.
7. That If any material is found to be taken out by Second Party except permitted than First Party have the sole right to cancel the agreement with immediate effect. The case will be handed over to First Party's Legal Staff for future action.

THAT THE SECOND PARTY UNDERTAKES AS UNDER:

1. That the Second Party represents that they have the specialization to handle Plastic Waste and permission under Applicable Rule i.e. Plastic Waste (Management) Rules 2016.
2. That the Second Party undertakes to indemnify and keep indemnified the First Party in case of any misuse, mishandling, pilferage or spill over of the hazardous waste by the Second Party, its employee, agents and / or any authorized person thereof resulting in any penalty, liability and damages under any rule, regulation, Acts, Notification imposed by the authority concerned.

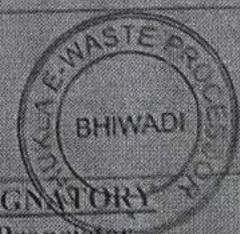
THAT THE PAYMENTS TERMS WILL BE AS UNDER:

- a. That the 1st party will remit disposal cost @3.00 / Kgs. + applicable GST.
- b. That the above cost includes transportation of goods, man hrs. cost (involved in loading / unloading and other associated activities as disposal cost)
- c. 2nd party will ensure clearance all scrap lying in scrap yard on a daily basis.
- d. Disposal Certificate to be provided by 2nd party after every 30 days according to rules of pollution control board and other applicable legal provisions.
- e. Payment terms will be 45 days after submission of bills.

THAT THE DURATION OF AGREEMENT WILL BE AS UNDER:

- That the agreement shall be valid for the duration of 5 years commencing from 01st April 2017 to 31st March 2022.

M/s. Uniproducts (India) Ltd.	M/s. Shukla E-Waste Processor
	
PARTICULARS OF SIGNATORY	PARTICULARS OF SIGNATORY
Mr. Dani Ram Yadav / Auth. Sign.	Mr. Anupam Shukla / Proprietor



WorksAt



Head Office (MSW)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697



Registered

File No : F(MSW)/Alwar(Tijara)/39(1)/2018-2019/7722-7724

Order No: 2018-2019/MSW/78

Date: 15/03/2019

Unit Id : 37819

M/s Shukla E Waste Processor

H-309 (B), RIICO Industrial Area, , Bhiwadi Tehsil:Tijara

District:Alwar

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 09/11/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Plastic Waste Processing Unit plant situated at H-309 B, RIICO Industrial Area, Bhiwadi Tehsil:Tijara District:Alwar , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 09/11/2018 to 31/10/2023 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Recycling of Plastic Waste	Activity	840.00 TPM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Head Office (MSW)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(MSW)/Alwar(Tijara)/39(1)/2018-2019/7722-7724

Order No: 2018-2019/MSW/78

Date: 15/03/2019

Unit Id : 37819

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	0.700	NIL	0.700 Septic Tank and Soakpit
Trade Effluent	1.300	NIL	1.300 Effluent Treatment Plant

- 5 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal into Public sewers. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Biochemical Oxygen Demand (3 days at 27 C)	Not to exceed 30.mg/l

- 6 That this Consent to Operate is being issued for recycling of 840 TPM plastic waste (plastic waste from Industrial/Sorted MSW scrap) as recommended by regional officer, Bhiwadi vide letter no. RPCB/RO/BWD/2248/2137 dt. 17/12/2018.
- 7 That the total project cost of expansion work shall not exceed to Rs. 1.00 lacs which includes the cost of Plant & machinery.
- 8 That the authorization under Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be obtained from State Pollution Control Board and no import/ export of the waste shall be carried out without approval of the Ministry of Environment and Forest, Government of India.
- 9 That the registration from the State Pollution Control Board shall be obtained under the Plastic Waste (Management) Rules, 2016 and no plastic waste shall be procured or recycled without valid CTO & Registration.
- 10 That no damage on the environment or adverse impact on the health shall be caused during processing of plastic waste.
- 11 That all the conditions of CTE imposed vide letter no F (MSW)/Alwar (Tijara)/38(1)/2018-2019/7719-7721 dated 14/03/2019 shall be complied.



Head Office (MSW)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(MSW)/Alwar(Tijara)/39(1)/2018-2019/7722-7724

Order No: 2018-2019/MSW/78

Date: 15/03/2019

Unit Id : 37819

- 12 That this consent to operate is issued to the unit on the basis of documents submitted by the applicant (PP), if any discrepancies are found in the documents/facts submitted by the industry/applicant then this consent to operate shall be treated as revoked without any further notice and the industry/applicant shall liable for action in accordance with provisions of the law.
- 13 That no industrial effluent will be discharged from the factory premises in to a stream or well or sewer or on land. Hence Zero discharge status shall be maintained.
- 14 That in case it is found during post inspection the industry has flouted conditions of the Consents/Authorisation or inadequate PCMs, the consents will be revoked and directions for closure will be issued under 33 (A) of Water Act, 1974 & 31 (A) of Air Act, 1981 or section 5 of the EPA-1986, without any further notice as per HO order no.17-52 dt.03/05/2016.
- 15 That the properly designed dust extraction system for processing of plastic waste shall be provided.
- 16 That no source of air pollution shall be installed without prior permission from the State Board.
- 17 That the water requirement is 2 KLD (industrial purpose-1.3 KLD & domestic purpose- 0.7 KLD). No ground water shall be extracted without prior permission of CGWA.
- 18 That the storage and handling of all the raw materials, intermediates and products should be in covered area/shed having concrete floors and mechanized equipment should be used to handle these materials as far as possible.
- 19 That the non-recyclable/non-recoverable components shall be sent to the authorised treatment, storage and disposal facilities only.
- 20 That suitable measure for rain water harvesting for artificial recharge of ground water shall be taken.
- 21 That this consent to operate will not be used an evidence for ascertaining the land use for industrial purpose.
- 22 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry /unit/project proponent.
- 23 That the plantation of local species in the 33% of total area of the project shall be carried out.



Head Office (MSW)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(MSW)/Alwar(Tijara)/39(1)/2018-2019/7722-7724

Order No: 2018-2019/MSW/78

Date: 15/03/2019

Unit Id : 37819

- 24 That the processing of plastic waste shall be ensured in accordance with the standards or guidelines published by the Central Pollution Control Board from time to time alongwith adequate pollution control measures.
- 25 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 26 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 27 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and project proponent // occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge [MSW]



Head Office (MSW)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(MSW)/Alwar(Tijara)/39(1)/2018-2019/7722-7724

Order No : 2018-2019/MSW/78

Unit Id : 37819

Date: 15/03/2019

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi-to ensure the compliance of the Consent to operate conditions alongwith compliance of Plastic Waste (Management) Rules 2016 and monitor the unit time to time (as per norms) and also submit report accordingly within 30 days.
- 2 Master File.

Group Incharge[MSW]

(True copy)

anupam@pollutionconsultants.com

Mob.: 09214012627
09314012627

ENVIRO LAB

(Pollution Control Consultants)

An ISO 9001 : 2015, 14001 : 2015, & OHSAS 18001-2007 Certified Laboratory
Recognized from Ministry of Environment, Forest & Climate Change (MoEFCC) Govt. of India
Under the Environment Protection Act 1986

Controlled Format		No. 5.10F-02			
Test Report		Issue Date: 10/08/2019			
(Stack Emission Analysis)					
Certificate No.	: EL/BWD/RPTWS/1396-19				
Issued To	: M/s UNIPRODUCT (INDIA) LTD. Jarthal Village Road, 84 KM. Stone , Delhi Jaipur Road, P. O. Sangwari, District – Rewari, Haryana-123401				
Sample ID	: SE/05/08/19/01				
Sample Description	: Stack Emission				
Sample Location	: D.G. Area				
Sampling Date	: 05/08/2019				
Receiving Date	: 05/08/2019				
Type of Stack	: MS				
Source of Emission	: D.G. Stack No. 1				
Time of Sampling	: 11:55 a.m.				
Time of Duration	: 35 minute				
Ambient Temperature (°C)	: 30°C				
Stack Temperature (°C)	: 112°C				
Capacity	: 380 KVA				
Velocity (m/sec)	: 7.21 m/sec				
Average Flow Rate (LPM)	: 28.5 lpm				
Height of Stack from Ground Level	: 25 Feet				
Diameter of Stack	: 6 Inch				
Fuel Used	: HSD				
Instrument Used	: Stack Monitoring Kit				
Sampling Done By	: Lab Representative (Mr. Amarpal Singh & Koshlendra)				
Test Protocol	: As Per Indian Standard 11255				
Sampling Plan & Procedure	: No. 5.7P-01				
Details of Environmental Condition During Sampling	Temperature 29°C	RH 54%	Weather –Clear		
RESULTS					
S. No.	PARAMETER	UNIT	RESULT	STANDARD LIMIT	TEST METHOD
1.	NOx	gm/kw-hr	0.35	≤4.0	IS: 11255 Part-7
2.	HC	gm/kw-hr	0.12		USEPA Method
3.	CO	gm/kw-hr	0.50	≤3.5	USEPA Method
4.	PM	gm/kw-hr	0.018	≤0.2	IS: 11255 Part-1

NOTE

BDL=Below Detection Limit

- Note:
- The result listed refer only to the tested samples and applicable parameters.
 - Sample will be destroyed one month from the date of issue of test certificate.
 - Any complaints about this report should be communicated within 7 days of issue of this report.
 - The report is not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising media without our special permission in writing.
 - Any Backup either related to re-issue or changing of report should be given within 30 days of issue of this report.

(Analysed By)



S - 3, Phase - II, (Near Dee Pharma) Indl. Area, Bhiwadi - 301019, Distt. Alwar (Raj.)

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 Recognized from Ministry of Environment, Forest & Climate Change (MoEFCC) Govt. of India
 Under the Environment Protection Act 1986

Controlled Format		No. 5.10F-02
Test Report		Issue Date: 10/08/2019
(Stack Emission Analysis)		
Certificate No.	: EL/BWD/RPTWS/1397-19	
Issued To	: M/s UNIPRODUCT (INDIA) LTD. Jarthal Village Road, 84 KM. Stone , Delhi Jaipur Road, P. O. Sangwari, District – Rewari, Haryana-123401	
Sample ID	: SE/05/08/19/02	
Sample Description	: Stack Emission	
Sample Location	: D.G. Area	
Sampling Date	: 05/08/2019	
Receiving Date	: 05/08/2019	
Type of Stack	: MS	
Source of Emission	: D.G. Stack No. 2	
Time of Sampling	: 12:40 p.m.	
Time of Duration	: 37 minute	
Ambient Temperature (°C)	: 30°C	
Stack Temperature (°C)	: 107°C	
Capacity	: 380 KVA	
Velocity (m/sec)	: 7.18 m/sec	
Average Flow Rate (LPM)	: 27 lpm	
Height of Stack from Ground Level	: 25 Feet	
Diameter of Stack	: 6 Inch	
Fuel Used	: HSD	
Instrument Used	: Stack Monitoring Kit	
Sampling Done By	: Lab Representative (Mr. Amarpal Singh & Koshlendra)	
Test Protocol	: As Per Indian Standard 11255	
Sampling Plan & Procedure	: No. 5.7P-01	
Details of Environmental Condition During Sampling	Temperature 29°C	RH 54% Weather –Clear

RESULTS

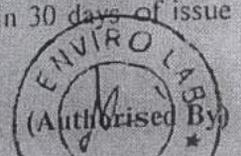
S. No.	PARAMETER	UNIT	RESULT	STANDARD LIMIT	TEST METHOD
1.	NOx	gm/kw-hr	0.39	≤4.0	IS: 11255 Part-7
2.	HC	gm/kw-hr	0.14		USEPA Method
3.	CO	gm/kw-hr	0.57	≤3.5	USEPA Method
4.	PM	gm/kw-hr	0.021	≤0.2	IS: 11255 Part-1

NOTE

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(Analysed By)



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 Recognized from Ministry of Environment, Forest & Climate Change (MoEFCC) Govt. of India
 Under the Environment Protection Act 1986

		Controlled Format	No. 5.10F-02
		Test Report	Issue Date: 10/08/2019
(Stack Emission Analysis)			
Certificate No.	:	EL/BWD/RPTWS/1398-19	
Issued To	:	M/s UNIPRODUCT (INDIA) LTD. Jarthal Village Road, 84 KML Stone, Delhi Jaipur Road, P. O. Sangwari, District - Rewari, Haryana-123401	
Sample ID	:	SE/05/08/19/03	
Sample Description	:	Stack Emission	
Sample Location	:	D.G. Area	
Sampling Date	:	05/08/2019	
Receiving Date	:	05/08/2019	
Type of Stack	:	MS	
Source of Emission	:	D.G. Stack No. 3	
Time of Sampling	:	01:25 p.m.	
Time of Duration	:	38 minute	
Ambient Temperature (°C)	:	30°C	
Stack Temperature (°C)	:	102°C	
Capacity	:	380 KVA	
Velocity (m/sec)	:	7.10 m/sec	
Average Flow Rate (LPM)	:	26.3 lpm	
Height of Stack from Ground Level	:	25 Feet	
Diameter of Stack	:	6 Inch	
Fuel Used	:	HSD	
Instrument Used	:	Stack Monitoring Kit	
Sampling Done By	:	Lab Representative (Mr. Amarpal Singh & Koshleendra)	
Test Protocol	:	As Per Indian Standard 11255	
Sampling Plan & Procedure	:	No. 5.7P-01	
Details of Environmental Condition During Sampling	:	Temperature 29°C	RH 54% Weather -Clear

RESULTS

S. No.	PARAMETER	UNIT	RESULT	STANDARD LIMIT	TEST METHOD
1.	NOx	gm/kw-hr	0.41	≤4.0	IS: 11255 Part-7
2.	HC	gm/kw-hr	0.13		USEPA Method
3.	CO	gm/kw-hr	0.61	≤3.5	USEPA Method
4.	PM	gm/kw-hr	0.022	≤0.2	IS: 11255 Part-1

NOTE **BDL=Below Detection Limit**

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(Analyzed By)



S - 3, Phase - II, (Near Dee Pharma) Indl. Area, Bhiwadi - 301019, Distt. Alwar (Raj)

(True copy)



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(Pollution Control Consultants)

An ISO 9001 : 2015, 14001 : 2015, & OHSAS 18001-2007 Certified Laboratory
 Recognized from Ministry of Environment, Forest & Climate Change (MoEFCC) Govt. of India
 Under the Environment Protection Act 1986

Controlled Format		No. 5.10F-02	
Test Report		Issue Date: 10/08/2019	
(Stack Emission Analysis)			
Certificate No.	: EL/BWD/RPTWS/1399-19		
Issued To	: M/s UNIPRODUCT (INDIA) LTD, Jarthal Village Road, 84 KM. Stone, Delhi Jaipur Road, P. O. Sangwari, District – Rewari, Haryana-123401		
Sample ID	: SE/05/08/19/04		
Sample Description	: Stack Emission		
Sample Location	: D.G. Area		
Sampling Date	: 05/08/2019		
Receiving Date	: 05/08/2019		
Type of Stack	: MS		
Source of Emission	: D.G. Stack No. 4		
Time of Sampling	: 02:10 p.m.		
Time of Duration	: 40 minute		
Ambient Temperature (°C)	: 31°C		
Stack Temperature (°C)	: 111°C		
Capacity	: 500 KVA		
Velocity (m/sec)	: 7.35 m/sec		
Average Flow Rate (LPM)	: 25 lpm		
Height of Stack from Ground Level	: 25 Feet		
Diameter of Stack	: 6 Inch		
Fuel Used	: HSD		
Instrument Used	: Stack Monitoring Kit		
Sampling Done By	: Lab Representative (Mr. Amarpal Singh & Koshlendra)		
Test Protocol	: As Per Indian Standard 11255		
Sampling Plan & Procedure	: No. 5.7P-01		
Details of Environmental Condition During Sampling	Temperature 29°C	RH 54%	Weather –Clear

RESULTS

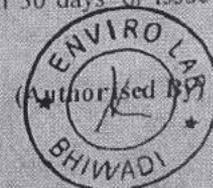
S. No.	PARAMETER	UNIT	RESULT	STANDARD LIMIT	TEST METHOD
1.	NOx	gm/kw-hr	0.54	≤4.0	IS: 11255 Part-7
2.	HC	gm/kw-hr	0.16		USEPA Method
3.	CO	gm/kw-hr	0.67	≤3.5	USEPA Method
4.	PM	gm/kw-hr	0.027	≤0.2	IS: 11255 Part-1

NOTE

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(Analysed By)



S - 3, Phase - II, (Near Dee Pharma) Indl. Area, Bhiwadi - 301019, Distt. Alwar (Raj.)

(True copy)

सेवा में,
अधिकारी,
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
धारुहेड़ा, हरियाणा।

दिनांक 29/08/2019

श्रीमान जी,
युनिप्रॉडक्ट्स इंडिया लिमिटेड बहुत पुरानी कंपनी है तथा इस कंपनी में 800-1000 कर्मचारी कार्य करते हैं। जो लगभग आस-पास के गांव से सम्बंध रखते हैं इस कंपनी से इस क्षेत्र में बेरोजगारी कम हुई है। इस कंपनी ने गांव व गांव के स्कूलों में भी बहुत से कार्य करवाये हैं।

इस कंपनी से हमें किसी प्रकार के प्रदूषण की समस्या नहीं है।
यह प्रार्थना हम इस क्षेत्र के हित को ध्यान में रखकर कर रहे हैं। ना कि किसी व्यक्ति विशेष के कारण।

भवदीय
समस्त क्षेत्रवासी

भारद्वारा
AMBARDAR
GTA PACHGOM

रामपत नगर Ramchand Singh
The Rewari Coop. Mkt. Society
Rewari
Manglu
Sarpanch
Gram Panchayat Pachgom
Block-Bawal (Rewari)

Abhey Singh Chaurman
Sangrawari Panch
Rohol
29/08/19

Kekha Lonia
Sarpanch
Gram Panchayat Jhark
Block-Bawal (Rewari)



रवि
संग्रहीत पत्रिका
EX सरपंच
29/08/19

Bal Singh Ex. S.M.C. पंचायत
जहल

Mahender Singh Ex Sarpanch.
Pachgom

गारुला शर्मा
EX S.M.C पंचायत
जहल

अमय सिंह
पंचायत

Scema Devi पंच जहल
Rawatsingh Nambrathur

लील चन्द
S.M.C.
प्रधान जहल
स्कूल 29/08/19

(True copy)

Handwritten signature

GSTIN : 06AAGUG4929G1ZE



GOLDEN TEX

(Mfr. of Non-Woven Textile Products)

84 Mile Stone NH-8, Jarthal Road, Village Panchor

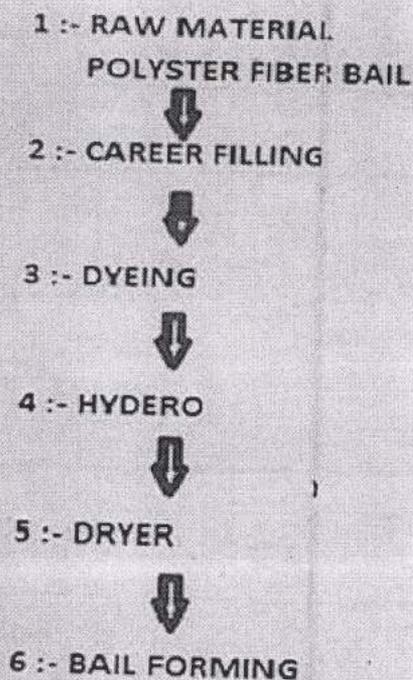
P.O. Raliawas, REWARI-123401 (Hry.)

Telfex : 01274-249041, (M) 8683000831, 32, 33

E-mail : jaipal841@gmail.com

Ref. No.

Dated.....



GOLDEN TEX
Jaipal Singh
 Authorised Signatory

(True Copy)



Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan 1st Floor Gurgaon

Tel-2332596

R.O

FORM J (See Rule 20)

Report No.: 914-915
Dated 07th September, 2019

I, hereby, Certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 53 of water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the 30th day of August, 2019 from **Sh. Mohit Moudgil, AEE, Smt. Reena Satwan, Sc 'D' & Sh. Manav Malik, DRO, Rewari** a sample of liquid Trade effluent of M/s Golden Tex, 84 KM NH-8, Jarthal Road, Village- Panchore, P.O-Raliawas, Rewari collected on 29/08/2019 Sample from Inlet and Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analysed the afore-mentioned sample from 30/08/2019 to 07/09/2019 and declare the result of analysis to be as follow:-

Sr. No.	Parameters	Result		Method of Testing
		Inlet of ETP	Outlet of ETP	
1.	Colour	Brownish	Slight Hazy	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(22 nd edition)
2.	Odour	Bad	Mild	
3.	pH value	8.1	7.5	
4.	Suspended Solids mg/l	210	66	
5.	B.O.D. for 3 days at 27°C mg/l	105	21	
6.	C.O.D mg /l	408	140	
7.	Oil & Grease mg/l	5.0	ND	
8.	Conductivity us/cm	4290	3510	
9.	Sulphide as S mg/l	2.0	0.4	
10.	Phenolic Compound as C ₆ H ₅ OH mg/l	ND	ND	
11.	Ammonical Nitrogen as N mg/l	56.6	12.8	
12.	Total Chromium as Cr mg/l	ND	ND	
13.	Total Dissolved Solid mg/l	2360	2010	
14.	Sodium Absorption Ratio (S.A.R.)	34	6.0	

Container had its seals found intact In order; slip on the container had the signature of the representative of the industry/unit and the board representative.
Signed this on 07th September, 2019

Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

Board Analyst

To
The Member Secretary
Haryana State Pollution Control Board
C-11, Sec. 6, Panchkula (Haryana)

(True copy)

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Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, 1st Floor, Gurgaon

FORM IV (See Rule 14)

Report No. 167

Dated- 10th September, 2019

I, hereby, certify that I Ramniwas Sharma as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the 08th day of September, 2019 from Sh. Mohit Moudgil, AEE a sample of Stack emission of M/s Golden Tex, Village. Panchore, Jarthal Road, Rewari collected on 07/09/2019 from Boiler Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample from 08/09/2019 to 10/09/2019 and declare the result of analysis to be as follow:-

ANALYSIS REPORT

1.	Name of the Plant/emission source monitored	Boiler Section	
2.	Stack Identification/Type of Chimney	Stack attached to Boiler Section	
3.	Location of sampling Point	As per Norms	
4.	Stack height (mt)	-	
	(a) From source of emission	-	
	(b) From the roof level	-	
	(c) From the ground level	30 mtr	
5.	Diameter of Stack	1100 mm	
6.	Sampling duration	30 mins	
7.	Product manufactured	Fibre Dyeing	
8.	Normal operating schedule	10 hrs/day	
9.	Stack Temperature	120°C	
10.	Wind condition/Direction	Normal	
11.	Quantity of emission m ³ /hr	4.6585	
12.	Type of fuel	Wood	
	RESULTS		
		Results	
		Prescribed Limit	
13.	Suspended Particulate Matter mg/ Nm ³	257.9	800
14.	Sulphur Dioxide mg/ Nm ³	19.6	600
15.	Oxides of Nitrogen mg/ Nm ³	7.7	300
16.	% CO ₂	6.0	-

The condition of the seal, fastening and container on receipt was as follows:
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 10th September, 2019

Laboratory of The
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

Board Analyst

To
The Member Secretary
Haryana State Pollution Control Board
C-11, sec.-6, Panchkula (Haryana)

(True Copy)

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Scanned by CamScanner

भारतीय गैर न्यायिक

पचास
रुपये
₹.50

भारत

INDIA

INDIA NON JUDICIAL

FIFTY
RUPEES
Rs.50

हरियाणा HARYANA

G 505704

THIS Agreement is made at Faridabad on this 28th day of Oct. 2018

BY AND BETWEEN

Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd., a company incorporated and registered under the provisions of the Companies Act, 1956 and having its registered office at 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra) (hereinafter referred to as GEPIL (Haryana) which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the FIRST PART

AND

M/s. Golden Tex (Unit - 2) which is a Company / Partnership Firm / Proprietary Concern duly incorporated under the provisions of _____ located at 84 KMS, NH-08, JATTHAL ROAD, VILL. PANCHOR and having its registered office at _____ (hereinafter referred to as The Client which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the SECOND PART.

Recitals

WHEREAS Haryana Environmental Management Society (HEMS), a society registered under the Societies Registration Act, 1860 having its registered office at SCO 45, 1st floor, Sector -31, HUDA Market, Gurgaon, Haryana acting as a nodal agency of the Government of Haryana has awarded the work to a Consortium of Members led by Gujarat Enviro Protection & Infrastructure Ltd. (GEPIL) for development and operation of a Hazardous Waste Management Facility (HWM Facility) at Village Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad, Haryana on the leasehold land as per Lease Agreement executed between HEMS and Municipal Corporation, Faridabad (MCF) on 19th April 2005.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)

Director/authorized Signatory

GOLDEN TEX

SIGNED for & on behalf of Client

True copy

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AND WHEREAS the Consortium of Members led by GEPIL have formed a Special Purpose Vehicle ("SPV") called Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd. (GEPIL (Haryana)) to develop, operate and maintain the said Hazardous Waste Management Facility at Village Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana through an Agreement executed between HEMS, GEPIL (Haryana) and GEPIL, Surat on 30th June 2005.

AND WHEREAS the Party of the First Part is inter alia engaged in the business activities of development, operations and maintenance of infrastructure projects for hazardous waste management as specified in Hazardous Waste (Management and Handling) Rules, 1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments (hereinafter referred to as "The Rules") and has been given authorization by Haryana State Pollution Control Board (HSPCB) to set up an Integrated Common Hazardous Waste Treatment, Storage & Disposal Facility (TSDF) at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the Second Part is generating hazardous waste and has approached the Party of the First Part for managing and disposing off its Hazardous Waste as per applicable rules since the Party of the First Part has set up the said facility at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the First Part has agreed to accept Hazardous Waste generated by the Party of the Second Part for collection, transportation, storage, treatment and disposal on the mutually agreed terms and conditions stated hereunder.

THIS DEED THEREFORE WITNESSES AS FOLLOWS:

1. DEFINITIONS AND INTERPRETATIONS

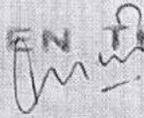
- 1.1 "TIME" shall be stated in Hours and shall mean Indian Standard Time.
- 1.2 "DAY" means a period of twelve (12) consecutive hours beginning at 08.00 hours and ending at 20.00 hours.
- 1.3 "WEEK" means a period of seven (7) consecutive days beginning from a day.
- 1.4 "MONTH" means a period beginning at 08.00 hours on the first day of Calendar Month and ending at 08.00 hours on the first day of succeeding Calendar Month.
- 1.5 "YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day.
- 1.6 "FINANCIAL YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day. It starts from 1st day of April month of the year and ends on 31st day of March month of next year.
- 1.7 "ACTIVE TERM" means the term during which GEPIL (Haryana) shall receive, transport, store, treat, recycle, recover and dispose of the hazardous waste at the TSDF site as per authorization granted by the HSPCB.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.


SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorized Signatory

GOLDEN TEX


SIGNED for & on behalf of Golden Tex

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- 1.8 "FORCE MAJEURE" means any event or circumstance or combination of events or circumstances beyond the reasonable control of either party (the "Affected Party") and such event or circumstance cannot by exercise of reasonable diligence be prevented or cause to be prevented; cannot, despite the adoption of reasonable precautions or alternative measures (where sufficient time to adopt such precautions or alternative measures before the occurrence of such event or circumstance is available) be prevented; and which materially and adversely affects such party's performance of its duties and obligations under this Agreement.
- 1.9 The headings of or title to the Clauses in this Agreement shall not be deemed to be a part thereof or be taken into consideration in the interpretation or construction thereof.
- 1.10 Words imparting the singular only also include the plural and vice versa where the context so requires.
- 1.11 "TSDF" means Treatment, Storage & Disposal Facility operated by GEPIL (Haryana) located at Village Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana
- 1.12 HSPCB means Haryana State Pollution Control Board, CPCB means Central Pollution Control Board and MoEF means Ministry of Environment and Forests.
- 1.13 "Client" means a Company / Partnership Firm / Proprietary Concern / Co-operative Society, AOP etc which generates hazardous wastes as defined in the Hazardous Waste (Management & Handling Rules)1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments.

2. PERIOD OF AGREEMENT

- 2.1 The present Agreement shall remain in force for the Active Term or five years from date of agreement whichever is earlier unless terminated earlier due to any of the reasons mentioned in this Agreement.
- 2.2 GEPIL (Haryana) will issue a Registration Certificate valid for 5 years effective from date of agreement. The registration shall need to be renewed including execution of fresh Agreement by the Client at least three months before the expiry of the current Agreement.

3. TERMINATION OF AGREEMENT

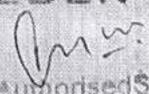
- 3.1 Both the Parties hereto agree that the present Agreement shall automatically come to an end in any of the following eventualities:
- On expiry of Authorization granted to the Client and the same having not been renewed by the Client or of the same having not been granted by Haryana State Pollution Control Board (HSPCB).
 - On expiry of HEMS membership and the same having not been renewed by the Client or of the same having not been granted by HEMS.
- 3.2 This AGREEMENT can be terminated by the Client after giving a written Notice of at least 30 days to the other party. The provision relating to minimum charges shall be applicable, during the notice period in accordance with Clause 10.2.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.


SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorized Signatory

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SIGNED for & on behalf of Client

3.3 Both the Parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventualities, it will be the sole responsibility of the Client to handle, treat and dispose off its Hazardous Waste in accordance with the relevant provisions of law.

4. REGISTRATION

4.1 The Client shall pay non refundable charges of ₹ 1000=00 (Rupees One Thousand Only) towards Registration every five years.

4.2 The Client shall pay non refundable charges of ₹ 8000=00 (Rupees Eight Thousand Only) towards Finger Printing Analysis of the waste to be conducted by GEPIL (Haryana) for waste characterization.

4.3 After having registered, if the registration is terminated within the validity period of the present Agreement because of any reason stated in this Agreement, then in that event, the registration can be revived on payment of non-refundable re-registration charges of ₹ 500/- (Rupees Five hundred only). Such re-registration shall be valid till the expiry of the last Registration Certificate.

4.4 The registration under this Agreement is not transferable in any manner whatsoever.

5. TREATMENT & DISPOSAL CHARGES

5.1 The Treatment and Disposal charges for various types of hazardous wastes are mentioned in Schedule I to this Agreement. The Treatment & Disposal Charges applicable under this Agreement for different types of wastes generated by the Client are as follows:

Sr. No.	Type of Wastes	Treatment and Disposal Charges (₹ Per MT)
1	ETP SLUDGE	1,551=00
2		
3		
4		
5		
6		
7		
8		
9		

(Attach sheets in case of more types of wastes)

5.2 GEPIL (Haryana) shall charge the Client towards treatment & disposal on the basis of weighment to be done at the TSDF site. If the Weigh Bridge at the site is not working, it will be weighed at an outside Weigh Bridge approved by GEPIL (Haryana).

5.3 The rates specified in Schedule I to this Agreement are based on general characteristics of the specified type of waste. In case any waste of the Client that

For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd.

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either does not fall under the mentioned categories or requires special type of treatment before or after disposal, the Client agrees to pay the rates for the same which shall be fixed on case to case basis depending upon the characteristics of the waste & treatment required in consultation with HEMS.

6. TRANSPORTATION CHARGES

- 6.1 The Client has requested GEPIL (Haryana) to provide Nil numbers of storage containers of NA capacity each to avoid frequent transportation. GEPIL (Haryana) has agreed to provide the said containers in consideration of which the client has agreed to pay ₹. NA (Rupees NA) as interest free security deposit to GEPIL (Haryana). The Client shall be responsible for the security and upkeep of as well as any damage caused to the container while it is lying at the premises of the Client.
- 6.2 M/s. GEPIL (Haryana) shall provide the fleet of waste transport vehicles of different capacities duly authorized by HSPCB. As per the requirements of the Client, lowest capacity vehicle for transporting its Hazardous Waste on full vehicle load basis to the TSDF Site shall be sent by GEPIL (Haryana) at the cost of the Client.
- 6.3 The Transportation Charges for transportation of waste from location of Client to the TSDF site are mentioned in Schedule II to this Agreement.
- 6.4 The Transportation Charges applicable under this Agreement at the current rates, excluding taxes, are ₹. (AS PER SCHEDULE -2) per km per MT Taxes, as applicable, are payable extra.

7. REVISION OF CHARGES

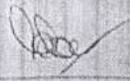
- 7.1 The Client covenants that various notified charges like Treatment & Disposal Charges, Transportation Charges etc and any other unforeseen charges under this Agreement for its Hazardous Waste shall be subject to revision and inclusion during the currency of this Agreement in consultation with HEMS, as and when such revision is called for due to any reason whatsoever. GEPIL (Haryana) shall inform the Client about such revisions in advance through a separate letter.
- 7.2 All Government, municipal, panchayat taxes, duties, levies, octroi, tolls, service tax etc., as applicable from time to time, related to transportation, treatment, storage, disposal and other services rendered under this Agreement shall be borne by the Client. In case the same are paid by GEPIL (Haryana), the Client shall reimburse the amount thereof to GEPIL (Haryana).
- 7.3 Service Tax or any other existing taxes as applicable presently on services related to disposal of hazardous waste have to be paid by the client.

8. OBLIGATIONS OF THE CLIENT

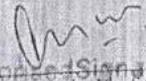
- 8.1 While entering into the present Agreement with GEPIL (Haryana), the Client shall submit the categories of Hazardous Waste along with the quantity and its desire to dispose off the same by GEPIL (Haryana). The said categories of Hazardous Waste shall be as per the parameters specified in the Schedules of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016, as amended from time to time.

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For Guarantee, Security Protection And
Infrastructure (GEPIL) Pvt. Ltd.


SIGNED for & on Behalf of GEPIL (Haryana)

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SIGNED for & on behalf of Client

- 8.2 The Client shall get the Authorization from HSPCB permitting the Client to send its Hazardous Waste to the TSDF Site for treatment and disposal and that it shall be the responsibility of the Client to get the same renewed from time to time, failing which GEPIL (Haryana) reserves its right to repudiate the present Agreement under intimation to HSPCB and HEMS.
- 8.3 The Client shall make all the proper, necessary and adequate arrangement for keeping production records and the Hazardous Waste generated from these processes. The Client shall provide relevant and correct information with respect to process, waste quantity and characteristics (physical & chemical), nature and toxicity of waste as and when asked for by GEPIL (Haryana). This information may be forwarded to HSPCB / CPCB / MoEF/ any other Statutory Authority, if asked for.
- 8.4 The Client shall be required to maintain the record of Hazardous Wastes generated, stored and sent for treatment and disposal to GEPIL (Haryana). The records so maintained shall be subject to cross check and physical verification by authorized representative of GEPIL (Haryana) through visit to Client's premises.
- 8.5 GEPIL (Haryana) reserves right to reject collection of the hazardous waste spilled over the ground and containers whose exteriors are soiled by spillages. The Client shall locate the storage facility in such a way so that the same shall be accessible to the waste transport vehicles of GEPIL (Haryana).
- 8.6 Dispatch and Detention of Transport Vehicle
- i. The Client is required to intimate GEPIL (Haryana) when it has minimum one vehicle load of waste to be lifted, through letter / Fax / Email to send waste transport vehicle at least five days in advance from the date of collection.
 - ii. On arrival of the same at the Client's site, the Client shall be responsible for loading its Hazardous Waste into the said waste transport vehicle within three hours of arrival at the Client's site counting from the time of reporting at the security gate of the Client.
 - iii. If the detention of the said waste transport vehicle at the Client's site exceeds the time limits stipulated in Schedule II to this Agreement, there shall be levied detention charges at the rates as mentioned in Schedule II to this Agreement. The Client may detain the vehicle for a maximum of six hours including time stipulated for loading.
 - iv. In case, for any reason, including detention for more than six hours, the vehicle is sent back to GEPIL (Haryana) without giving the waste even after having been requisitioned by the Client, the Client shall pay the transportation charges for the full capacity load of the vehicle.
- 8.7 Before the Hazardous Waste is loaded into the waste transport vehicle and dispatched to TSDF site, the Client shall ensure that the said waste is packed in a manner suitable for transportation and that the said packed waste withstands physical and climatic conditions and does not result in any kind of leakage, spillage and accident etc causing adverse impact on health and environment.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.


SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorized Signatory

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8.8 If and when an accident occurs while loading Hazardous Waste at the Client's site, the Client shall immediately report the same to HSPCB and other authorities as per the Rules and also to GEPIL (Haryana).

8.9 Rejection of Waste

- i. The Client agrees to maintain waste characteristics close to Finger Print Analysis Report of the waste (attached as Schedule III to this Agreement). In case of variation of over 5% in waste characteristics mentioned in the said Schedule, the Client covenants to pay the revised treatment and disposal charges determined for its specific waste type and characteristics failing which the Client shall accept the hazardous waste back at its own cost in accordance with Clause 8.9 (ii) and 8.9 (iii).
- ii. The Client shall be required to accept Hazardous Waste back and bear the cost of return transportation of full vehicle load, if the same is rejected by GEPIL (Haryana) due to any of the following reasons:
 - a) The variation in waste characteristics is beyond 5%.
 - b) The wastes contain unacceptable wastes types as listed under Clause 9.2.
- iii. If the Client fails to do so within 2 days of reporting the matter, its registration will be terminated with intimation to HEMS. In the event of waste rejection, the Client shall be totally responsible and liable for any consequence arising thereof and GEPIL (Haryana) reserves all rights to take any suitable actions under the law.

8.10 During wet period of monsoon season, Hazardous Waste may not be accepted at the TSDF Site. During this period Client is required to make a provision to store its Hazardous Waste for a minimum period of four months, as per the requirement of HSPCB.

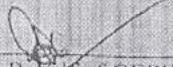
8.11 GEPIL (Haryana) may request the Client, under intimation to HEMS, to provide any additional information, as may be required, for treatment and disposal of waste or as asked for by HSPCB / CPCB / MOEF / any other Statutory Authority. The Client shall send the said information to GEPIL (Haryana) at least two days before the scheduled time, if specified by the information seeking authority else within two weeks time.

8.12 The Client shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules as amended from time to time as also with the conditions of the present Agreement and that any breach committed thereof shall render the Client not eligible for disposing of its Hazardous Waste in TSDF site.

8.13 The Client shall not claim any right, interest or privilege in or in relation / connection with Hazardous Waste accepted at the TSDF site.

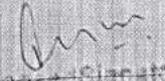
8.14 In case of any change in constitution of firm or company or proprietary concern, company name, products or quality and/or production rate of products or waste quantity or characteristics, the Client shall intimate GEPIL (Haryana) by written notification by registered letter / speed post / courier prior to proposed date of change and get its waste Finger Printing Analysis done again, where ever required, in accordance with Clause 4.2.

For GEPIL (Haryana) Director/Authorized Signatory
Infra Structures Pvt. Ltd.


SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorized Signatory

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9. QUALITY

- 9.1 The Client hereby covenants to ensure that its Hazardous Waste shall, under all circumstances, conform to the norms specified by HSPCB and as prescribed under the provisions of law for the time being in force.
- 9.2 The Client agrees not to send the following type of wastes which could be detrimental to the environment, safety of the facility and to the persons handling it in any manner:-
- i. Wastes containing explosive substances (An explosive substance is a solid or liquid substance (or mixture of substances) which is, in itself, capable by chemical reaction of producing gas at such a temperature and pressure and at such a speed as to cause damage to the surroundings.)
 - ii. Waste which has an obnoxious odour.
 - iii. Waste which is flammable (Flash point below 65°C)
 - iv. Waste which contains shock sensitive substances (Shock sensitive refers to the susceptibility of a chemical or substance to rapidly decompose or explode when struck, vibrated or otherwise agitated.)
 - v. Waste which contains volatile substance of significant toxicity.
 - vi. Wastes containing Radio active substances

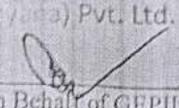
10. QUANTITY

- 10.1 Subject to the conditions mentioned under Clause 3.2, the Client agrees to send on firm basis to GEPIL (Haryana), its own Hazardous Waste subject to maximum of ----- MT per day and 0.100 MT per annum, which will be called the Contracted Quantity.
- 10.2 If the Client wants to send the requisite Hazardous Waste less than 90% of the aforesaid Contracted Quantity, than in that event, the Client can request GEPIL (Haryana), along with necessary justifications, for change in its Contracted Quantity twice in a year by providing at-least three months notice. The client shall still be liable to pay to GEPIL (Haryana) for the Minimum Quantity i.e. 90% of the Contracted Quantity till the expiry of three months notice period. The receipt of waste shall be monitored by GEPIL (Haryana) on quarterly basis and charges for deficit, if any shall be billed accordingly. In case of Force Majeure conditions at the Client's premises leading to reduction in annual waste generation, the liability to pay for minimum quantity shall be waived for the period of Force Majeure.
- 10.3 If the Client exceeds the annual Contracted Quantity of Hazardous Waste for disposal, then in that event Client covenants to increase the security deposit accordingly as per Clause No. 11.1.

11. BILLING AND PAYMENT OF CHARGES

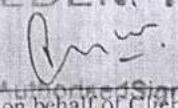
- 11.1 The Client shall effect arrangement to make the payment of interest free Security Deposit of ₹ 11,846 (Rupees Eleven thousand Eight

for Gujarat Hazardous Waste Protection And
Infrastructure (Haryana) Pvt. Ltd.


SIGNED for & on Behalf of GEPIL (Haryana)

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hundred forty six Only) equivalent to Treatment & Disposal Charges of its Hazardous Waste for two months of Contracted Quantity that shall always be maintained at a value twice or more than the Transportation, Treatment & Disposal Charges for one vehicle load waste. The said amount of interest free Security Deposit will be refunded only on the termination of this Agreement after adjusting other / pending claims of GEPIL (Haryana) against the Client, if any.

- 11.2 In case of insufficient balance (Security Deposit) in the Client's account, GEPIL (Haryana) shall not send the waste collection vehicle.
- 11.3 GEPIL (Haryana) shall raise the bill against each waste disposal consignment (towards Transportation, Treatment & Disposal Charges) within three days of receipt of the waste at the TSDF Site. The client shall pay the bill within 30 days from the date of issue of bill.
- 11.4 The Client shall, upon receipt of the bill from GEPIL (Haryana), make full payment on or before the due date mentioned in the bill. In case of delayed payment by the Client, interest at the rate of 15% per annum shall be charged by GEPIL (Haryana) on delayed payments. .
- 11.5 In case of default / dishonor in payment, GEPIL (Haryana) shall give seven days notice to Client, with information to HEMS, for settlement of outstanding dues by effecting the payment through DD/pay order along with interest else the Registration of Client shall be cancelled.
- 11.6 In the event of cancellation of Registration due to reasons mentioned under Clause 11.5, the client can re-register upon payment of balance dues along with interest through DD / Pay order apart from non-refundable re-registration charges in accordance with Clause 4.3.

12. DEFAULT

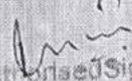
- 12.1 If the Client fails and /or defaults in the discharge of any of his obligation under the present Agreement, the GEPIL (Haryana) after serving seven days notice shall have discretion to (i) cancel the Client's Registration & refuse to accept Hazardous Waste of the Client for disposal, and (ii) notify to HEMS and HSPCB the name of the Client informing about such default.
- 12.2 In the event of Client committing any breach/violation of any condition of the present Agreement or any provision of Law / Act / Rules for the time being in force, GEPIL (Haryana) reserves its right to suspend / cancel the registration for such period as it deems fit with information to HEMS.
- 12.3 Where an offence under the Environment (Protection) Act 1986 or under the Rules framed thereunder, has been committed by the Client or is attributed to any negligence on the part of the Client which shall include its Director, Partner, Proprietor, Manager, Secretary, Officer etc. and if such Client is guilty of the offence or is liable to be prosecuted against and punished accordingly, no suit, prosecution or legal proceeding (s) shall lie against GEPIL (Haryana) for the offence committed by the Client .
- 12.4 GEPIL (Haryana) reserves its right to issue a show cause notice to the Client, with information to HEMS, if it is of the opinion that the Client has contravened the provisions of the present Agreement, requesting the Client to remedy the

For Hazardous Waste Protection And
Infrastructure (India) Pvt. Ltd.


SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorized Signatory

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contravention within 15 days time. The said notice served shall specify the measures to be taken by the Client in remedying the said contravention.

13. INDEMNITIES

- 13.1 The Client shall be deemed to be in exclusive possession and control of the said Hazardous Waste and shall be fully liable and responsible for its arrangement, appurtenances and properties before completely loaded waste transport vehicle of GEPIL (Haryana) leaves the Client's premises.
- 13.2 Accordingly the Client hereby covenants and agrees to fully protect, indemnify and hold GEPIL (Haryana), its employees, agents and successors and assignees harmless against any and all claims, demands, action, suits, proceedings and judgment and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against successors and assignees or by third parties on account of damages or injury to property or persons or loss of life resulting from or arising out of the installation, presence, maintenance or operation or the intake arrangements, appurtenances and properties of the Client.
- 13.3 It is also agreed by and between the Parties hereto that GEPIL (Haryana) is not and shall not be liable in any manner whatsoever due to any negligence and for any reason or otherwise of the Client, in disposing its Hazardous Waste at the factory site of the Client or at any other place.

14. FORCE MAJEURE

- 14.1 In case of any Force Majeure event at the site of the Client, GEPIL (Haryana) shall not be saddled with any liability contingent or otherwise but in that case, it shall be the sole liability of the Client.
- 14.2 In case of any environmental risk arising during the performance of this Agreement at the TSDF site either due to Force Majeure event or due to circumstances beyond the reasonable control of the parties hereto, neither of the parties shall be liable for the consequences arising there from.
- 14.3 Both the parties hereto agree that due to change in any laws related to waste disposal mechanism / criteria or due to any directive of any Court or Authority, if GEPIL (Haryana) is to incur any additional financial burden consequent upon any alteration and / or modification in respect of land-filled waste, then, in that case the Client shall be liable to contribute for the same in proportion to its disposal of Hazardous Waste quantity in TSDF site. The actual burden shall be determined in consultation with HEMS.
- 14.4 Both the parties hereto agree that in any event of there being order in form of any injunction, stay or otherwise from any Court, HSPCB or any other Authority stopping the functioning of the Site or otherwise whereby GEPIL (Haryana) becomes unable to accept Hazardous Waste of the Client, GEPIL (Haryana) shall not be responsible or made responsible and / or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the Client to get the needful done in respect of disposal of its Hazardous Waste.

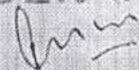
For Golden Tex Environment Protection And
Infrastructure (Haryana) Pvt. Ltd.



SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorised Signatory

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SIGNED for & on behalf of Client

15. PREVIOUS CORRESPONDANCE

15.1 Save and except all discussions and meetings held and correspondence exchanged between GEPIL (Haryana) and the Client in respect of this Agreement and any decisions arrived at therein in the past and before coming into force of the present Agreement, no reference of such discussions with the Client for interpreting the present Agreement or otherwise shall be made. Whereas, ~~Was~~ Data Sheet and Application Form, will be treated as part of this Agreement.

16. ARBITRATION

16.1 In case of any dispute or difference of opinion that may arise out of the present Agreement, the matter shall be settled by the parties by mutual negotiations to be concluded within 45 days from the date of intimation of existence of dispute or difference of opinion, as the case may be, by one party to the other party, failing which, the matter shall be settled through arbitration. Both the parties shall appoint an arbitrator each, and the two arbitrators so appointed, shall appoint the third arbitrator. The third arbitrator shall be the presiding arbitrator of the panel. The arbitration shall be as per the Arbitration & Conciliation Act, 1996. The venue of arbitration shall be Faridabad. The arbitration proceedings shall be recorded in English and the arbitration award shall be final and binding on both the parties.

17. LAWS GOVERNING THE AGREEMENT

17.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

18. AMENDMENTS:

18.1 GEPIL (Haryana) may, if required at any point of time make suitable change in the present Agreement in consultation with HEMS after serving a notice to the said Client.

Director/Authorized Signatory
GEPIL (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)

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19. JURISDICTION

19.1 Subject to the provisions of Clause 17 of this Agreement, the parties hereto mutually agree that the Civil Courts at Faridabad only shall have jurisdiction for all the disputes/differences arising out of this Agreement.

20. The addresses of the parties hereto, unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows :

1) M/s. Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd.
Reg. Office: 370, S V P Road, Shop 8, Plot 384,
Cigaretwala Bldg. Opp. CBI Prathna Samaj, Nr.
Harkishandas Hospital, Mumbai (Maharashtra)

2) *M/S Golden Tex*
84 kms NH08 Jathhal Road
VIII. Panchor Rewari
Haryana.

IN WITNESS WHEREOF the parties hereto acting through their properly constituted representatives have set their hands to cause this Agreement signed and executed in their respective names and on their behalf.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.
For and on behalf of
GEPIL (Haryana)

[Signature]
Authorized Signatory
For and on Behalf of Client

Director/Authorised Signatory

.....
Name : Mr. S. Kalathiyappan
Designation : President (Operations)
Address :

Witness :

1.....
Name :
Designation :
Address :

2.....
Name :
Designation :
Address :

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

[Signature]
SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorised Signatory

.....
Name :
Designation :
Address :

Witness:

1.....
Name :
Designation :
Address :

2.....
Name :
Designation :
Address :

GOLDEN TEX

[Signature]
SIGNED for & on behalf of Client

Schedule - I

Rates for Landfill, Solidification & Stabilisation and Incineration (Effective From 01/04/2018)				
	Up to 400 MT	401 To 700 MT	701 To 1200 MT	Above 1200MT
a. Fixed Landfill Charges (Rs. Per MT)	1551	1534	1515	1505
b. Solidification & Stabilisation Charges (Rs per MT)				
Waste : Additives				
1:0.10	2230	2048	2031	2007
1:0.20	2914	2856	2827	2797
1:0.30	3452	3387	3353	3318
1:0.40	3856	3780	3738	3703
1:0.50	4260	4177	4137	4089
1:0.60	4786	4692	4646	4593
1:0.70	5311	5200	5148	5096
1:0.80	5780	5663	5605	5546
1:0.90	6195	6074	6008	5950
1:1.00	6610	6477	6413	6342
c. Variable Incineration Charges (Rs. Per MT) - for a category of waste of a particular calorific value (in KCal/Kg) as per the ranges given below :				
Calorific value				
Upto 2500 KCal/kg	18045	17507	17327	16963
Greater than 2500 & up to 4500KCal/kg	14828	14384	14239	13940
Greater than 4500 KCal/kg	12413	12033	11910	11670

Notes:-

1. The above rates are valid up to 31.03.2019. Thereafter the rates shall attract escalation @ 4% on annual basis.
2. The above rates are for the specified type of waste. In case any waste that may require special treatment prior to its disposal, the rates for such waste shall be fixed on case to case basis depending on the characteristics of waste & treatment required in consultation with HEMS.
3. The rates for solidification and stabilization are for the waste that requires additives up to 1:1.0 ratios. If the waste requires additives more than 1:1, the rates shall be charged depending on the quantity of additives required to be added & its bulking factor to be decided in consultation with HEMS.
4. The rates of Solidification & Stabilization as well as rates for incineration include landfill charges. No extra charges will be levied for residue disposal landfill.
5. The above rates are exclusive of any statutory levies which will be payable extra.
6. Process for printing of manifest @ Rs. 10/- for each.
7. Further, the charges in respect of preprocessing process where ever applicable, remains unchanged and are as under:
 - a) Charges for de-watering/ drying @ Rs. 1000/- MT on Hazardous waste having moisture content more than 40%.
 - b) Charges for neutralization @ Rs. 1000/- MT on Hazardous waste having pH between 4 and 2.
 - c) We will also be charging neutralization @ Rs. 2000/- MT on Hazardous waste having pH lesser than 2.

For Gujarat Environment Protection And Infrastructure (GEMI) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorised signatory

GOLDEN TEX

SIGNED for & on behalf of client



Schedule- II
Transportation Charges
(Rs. per Km per MT)

Revised Rates effective from 01-07-2018 (Fuel Price: 69.04 per liter)

One Way Distance	3 MT			9			16 MT & Above		
	Fuel Cost	Other Cost	Total Cost	Fuel Cost	Other Cost	Total Cost	Fuel Cost	Other Cost	Total Cost
Up to 75 KM	4.68	6.08	10.76	3.62	2.09	5.71	3.50	1.91	5.41
76 to 200 KM	4.01	4.39	8.40	3.17	1.41	4.58	3.06	1.23	4.29
>200 KM	4.01	3.77	7.78	3.17	1.12	4.29	3.06	1.02	4.08

Note:-

- The above revised rates are based on current (revised) Diesel price of Rs. 69.04 per liter. The 'Fuel Cost' component of the rates shall be adjusted based on the rates of Diesel at Faridabad (Haryana) on quarterly basis i.e. 1st of April, July, Oct. & Jan. of each year.
- The 'Other Cost' component of rates is firm up to 31.03.2019 and shall be subject to 3% escalation on annual basis thereafter.
- The rates indicated above are for actual Distance of the Generator's unit from the TSDF site. The chargeable distance will be double the actual one way distance from TSDF site to the Generator's unit i.e. to & fro for full truck load. Minimum charges payable will be Truck Capacity in MT *Rate per km/MT*To & fro distance of Generator's unit from TSDF Site.
- The transportation rates are excluding loading, packing material, toll tax and any other statutory levies.

5. The maximum loading time and detention charges beyond the free loading time for different capacity vehicles are as given below:

Sr. No.	Vehicle Capacity	Free Loading Time	Detention Charges/hr
(i)	3 Tonnes	2 hrs	300/-
(ii)	9 Tonnes	3 hrs	360/-
(iii)	16 Tonnes	4 hrs	400/-

For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorised Signatory

GOLDEN TEX

Authorised Signatory
SIGNED for & on behalf of HEMS

(True copy)

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SUNRISE INDUSTRIES

Works 45 KM STONE NH-10
Delhi Rohtak Road Highway, Village Rohad
Distt Panar Bahadurgarh (HARYANA)

Road 08 C-67 Shivan Park
New Delhi 110026 Phone +91-9811067087
E mail: sunrise@45vgmail.com

AGREEMENT / CONTRACT FOR COLLECTION OF USED OIL

This agreement came into existence from 11 day of January, 2018 at Bahadurgarh, Haryana.

BY AND BETWEEN

M/s GOLDEN TEX..... having its unit situated in 84KMS, NH-8, JARTHAL ROAD
VILL. PANCHABER, REWARI... through Mr. JASWANT SINGH to enter into and sign this
Contract for and behalf of the Name- M/s GOLDEN TEX.....

AND

- M/s Sunrise Industries, having its factory at Vill-Rohad, Bahadurgarh, Distt-Jhajjar to enter into
and sign this Contract for and behalf of the Name- Sunrise Industries

WHEREAS

The Sunrise Industries has been engaged in reprocessing/ recycling of all types of Used
Lubricating Oil

The M/s GOLDEN TEX..... is generated used oil and as
decided of disposing/ sale it's used Industrial Oil through the Sunrise Industries

Now this agreement witness the following terms and conditions to be performed by both the parties
to the Contract

- 1 We hereby agree to collect all types of Hazardous Waste as stated above as and when desired by
the above unit.
- 2 We will pick up Hazardous Waste from above unit, at least once in 02~ 03 months and at all times
as may be called upon by the unit to pick up the waste within limited period, then 07 days prior
intimation will be given by the unit to us
- 3 We on receipt of written or through mail information from the unit will plan and schedule collection
logistics of the Haz Waste from the premises of the above unit within 04 Business days of receipt of
such information. The above unit shall ensure that Haz Waste must be packed in proper Drums/
Barrel etc
- 4 We agrees to bear the Transportation, Lift, Treat, Store as per the Pollution Control Board
Authorization of Hazardous Waste, if any from the plant of the above said unit agrees to bear the
labour/ Forklift for loading of material
- 5 And in case of failure of loading of material at the same day for any reasons from the above said
unit will bear the transport cost We will not be liable for any transport cost at that situation
6. Sunrise Industries will not be responsible for any mishappening or loss done by above said unit
co.'s workers in same premises at the time of doing work or of loading/ picking the material.
- 7 Payment Terms :
 - a. For the Used Lube oil (Filling to Top, without Water & Sludge), we pay as per Market Condition
(Mutually Decided Rates) (With Drum, inclusive of Taxes & other Duties, if any as applicable) to
the unit. The payments will be released by us to the above said unit within 5 days OR on same
date of lifting of material from the unit

Jaswant Singh



SUNRISE INDUSTRIES

Work: 45 KM STONE NH 10
Delhi-Rohtak Road Highway, Village Rohad,
Dist. Bhiwani, Bahadurgarh (HARYANA)

Regd. Off: C-107, Sector-10,
New Delhi-110026 Phone: +91-981104938
E-mail: rajiv_singh@sunriseind.com

8. The Reg. Re-recyclers agrees and undertakes to reprocess/ recycle the HAZ Waste as collected from the unit; it also undertakes to follow all the rules/ guidelines as laid down by the pollution authorities, from time to time, in this respect.
9. The Reg. Re-recyclers will present all the Forms like Form-10(Manifest) and others if any must be signed or filled by us & the above said unit representatives as per P.C.B. Rules
10. This Agreement is on principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties.
11. This Agreement may modify or amended only by writing duly executed by or on behalf of the parties.
12. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future law such provisions shall be deemed terminable & the remaining parts & provisions of this Agreement shall remain in full force & effect.
13. It is clearly and expressly understood by and between the parties that the activity of collection, transportation, storage and disposal of HAZ Waste is an independent contract and it is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of labour, etc.
14. The terms and conditions will not bear any change after any relationship either direct or indirect between the employees of the above said unit and the persons engaged by us.
15. The site will be auditable by representatives of the above said unit (after giving intimation of 03-04 days, in working hours only)
16. In case of any dispute or difference both parties will mutually settle the dispute. (However Any dispute or difference whatsoever arising between the parties out of or relating to the matter, meaning, operation or effect of this contract or the breach thereof, shall be settled by Arbitration in accordance with the Rules of Settlement of the Indian Council of Arbitration and the award made in pursuance thereof shall be binding on the parties. Order is subjected to Delhi Jurisdiction)
17. This agreement is valid for .T.W.O. year and this agreement may be renewed as per terms & conditions jointly decided and agreed between the parties named hereinabove and no party would breach any terms of this agreement from the date of signing contract.

IN WITNESS WHERE OF THE PARTIES HERE TO HAVE SET THEIR HAND SEAL THE DAY AND YEAR
FIRST ABOVE WRITTEN.

For SUNRISE INDUSTRIES

Partner/ Auth. Sign

(M/S Sunrise Industries)

(True copy)

Jaswant Singh

Mr. Jaswant Singh

(M/s. H.O.L.P.E.N. TEX.....)



HARYANA STATE POLLUTION CONTROL BOARD

Lala Nemi Chand Singhal Enc. Sohna Road,
Near Hanuman Mandir, Dharuhera

Ph. 01274-244440-41(O)

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313101718REWCTO5374741

Dated:09/06/2018

To.

M/s :Golden Tex

84 KMS NH-8 Jarthal Road, Vill-Panchore, PO-Raliawas, Distt-Rewari

Subject: Grant of consent to operate to M/s Golden Tex.

Please refer to your application no. 5374741 received on dated 2018-06-07 in regional office Dharuhera. With reference to your above application for consent to operate, M/s Golden Tex is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	08/06/2018 - 30/09/2020
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	148.438019
Total Land Area(Sq. meter)	3846.0
Total Builtup Area(Sq. meter)	1900.0
Quantity of effluent	
1. Trade	16.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	Recycling/ reuse
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	100 mg/l
3. TSS	250 mg/l
Number of stacks	1
Height of stack	
1. ATTACHED TO BOILER	33 METER
Emission parameters	

1. SPM	150 mg/m ³
Product Details	
1. Jute Carpet	7 Metric Tonnes/day
2. Fiber Dyeing	5 Metric Tonnes/day
Capacity of boiler	
1. STEAM BOILER	3 Ton/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. BIO BRIQUETTES	2 TON/DAY
2. Diesel	0.1 KL/day
Raw Material Details	
Polyester Fibers	2 Metric Tonnes/Day
DYES	0.5 Kg/Day
AOX. CHEMICALS	10 Kg/Day
POLYESTER FABRIC AND JUTE	2 Metric Tonnes/Day

Sanjeev
Kumar

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Date: 2018.06.11 09:52:10 +05'30'

Regional Officer, Dharuhera
Haryana State Pollution Control Board.

HARYANA STATE

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

(True copy)

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will keep all parameters within prescribed limits by running and maintaining air pollution control devices/water pollution control devices and Acoustic Measures on DG Sets regularly and effectively.
2. The unit will submit the Annual Report under HWM Rules by 30th June every year.
3. The unit will comply conditions of CTO as well as all other concerned authorities and will also obtain necessary permissions, failing which this CTO deemed revoked.
4. Unit will deposit balance consent fee if any found due as at any stage.
5. Unit will not discharge any trade effluent inside or outside their premises.
6. Used/spent oil will be sold only to authorized recyclers / Refiners of hazardous waste and no other kind of Hazardous waste will be generated.
7. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
8. Unit will ensure stringent enforcement of all pollution control measures regularly.
9. Unit will keep the parameter within limits throughout the year.
10. In case of any violation found at any stage, this CTO deemed revoked.
11. Unit will install the online air emission monitoring device as per the direction of HSPCB/CPCB before start of operation of the unit.
12. Unit will make the agreement with authorised TSDF for disposal of the hazardous waste before start of the operation.

Sanjeev
Kumar

Digitally signed by
Sanjeev Kumar
Date: 2018.06.11
09:53:28 +05'30'

Regional Officer, Dharuhera

Haryana State Pollution Control Board.

(True Copy)



HARYANA STATE POLLUTION CONTROL BOARD

Lala Nemi Chand Singhal Enc.Sohna Road,
Near Hanuman Mandir,Dharuhera

Ph. 01274-244440-41(O)

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313101718REWCTO5374741

Dated:09/06/2018

To.

M/s :Golden Tex

84 KMS NH-8 Jarthal Road, Vill-Panchore, PO-Raliawas, Distt-Rewari

Subject: Grant of consent to operate to M/s Golden Tex.

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Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	148.438019
Total Land Area(Sq. meter)	3846.0
Total Builtup Area(Sq. meter)	1900.0
Quantity of effluent	
1. Trade	16.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	Recycling/ reuse
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	100 mg/l
3. TSS	250 mg/l
Number of stacks	1
Height of stack	
1. ATTACHED TO BOILER	33 METER
Emission parameters	

1. SPM	150 mg/m ³
Product Details	
1. Jute Carpet	7 Metric Tonnes/day
2. Fiber Dyeing	5 Metric Tonnes/day
Capacity of boiler	
1. STEAM BOILER	3 Ton/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. BIO BRIQUETTES	2 TON/DAY
2. Diesel	0.1 KL/day
Raw Material Details	
Polyester Fibers	2 Metric Tonnes/Day
DYES	0.5 Kg/Day
AOX. CHEMICALS	10 Kg/Day
POLYESTER FABRIC AND JUTE	2 Metric Tonnes/Day

Sanjeev
Kumar

Digitally signed by Sanjeev Kumar
Date: 2018.06.11 09:52:10 +05'30'

HARYANA STATE

Regional Officer, Dharuhera
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

(True copy)

[Handwritten signature]

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will keep all parameters within prescribed limits by running and maintaining air pollution control devices/water pollution control devices and Acoustic Measures on DG Sets regularly and effectively.
2. The unit will submit the Annual Report under HWM Rules by 30th June every year.
3. The unit will comply conditions of CTO as well as all other concerned authorities and will also obtain necessary permissions, failing which this CTO deemed revoked.
4. Unit will deposit balance consent fee if any found due as at any stage.
5. Unit will not discharge any trade effluent inside or outside their premises.
6. Used/spent oil will be sold only to authorized recyclers / Refiners of hazardous waste and no other kind of Hazardous waste will be generated.
7. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
8. Unit will ensure stringent enforcement of all pollution control measures regularly.
9. Unit will keep the parameter within limits throughout the year.
10. In case of any violation found at any stage, this CTO deemed revoked.
11. Unit will install the online air emission monitoring device as per the direction of HSPCB/CPCB before start of operation of the unit.
12. Unit will make the agreement with authorised TSDF for disposal of the hazardous waste before start of the operation.

Sanjeev
Kumar

Digitally signed by
Sanjeev Kumar
Date: 2018.06.11
09:53:28 +05'30'

Regional Officer, Dharuhera

Haryana State Pollution Control Board.

(True Copy)

Application no. :5407939

Industry id: 14REW831633

Date: 11/07/2018



Haryana State Pollution Control Board
Lala Nemi Chand Singhal Enc. Sohna Road, Near Hanuman Mandir,
Dharuhera Ph. 01274-244440-41(O)



No. :HWM/REW/2018/5407939

DT: 11/07/2018

To

M/s Golden tex
84 kms nh-8 jarthal road, vill-panchore, po-raliawas, distt-rewari
Rewari

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry Movement) Rules, 2016

- Reference of application:5407939 dated: 11/07/2018
- Keshar Devi of Golden tex is hereby granted an authorization for generation, collection on the premises situated at 84 kms nh-8 jarthal road, vill-panchore, po-raliawas, distt-rewari

HARYANA STATE
Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	sold to recycler	0.05 T/Annum
2	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment	Unit has intimated to make agrement with auhtorised TSDF	2 T/Annum

- The authorization shall be valid for a period of 09/07/2018 to 30/09/2020
- The authorization is subject to the following general and specific conditions :-
 - Unit will comply all the applicable Law/Acts/CPCB directions under the HOWM, Rules 2016 time to time, 2. Unit will submit Annual Return under HWM, Rules timely.

Regional Officer Dharuhera
For Haryana State Pollution Control Board

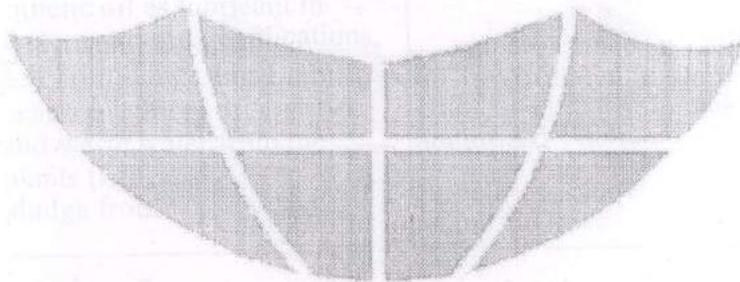
Conditions of Authorization:

Application no. :5407939
Industry id: 14REW831633
Date: 11/07/2018

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

HARYANA STATE

Kuldeep Singh Digitally signed by Kuldeep Singh
Date: 2018.07.11 14:31:10 +05'30'
Regional Officer Dharuhera
For Haryana State Pollution Control Board



True Copy

From

67
19/11/06
R

Distl Town Planner
Rewari

General Manager
Distl Industrie Centre
Rewari

Memo. No 1279

Dated 3-6-06

Subject! - No objection certificate in favour of
M/S Golden Tex Rewari Jathal Road
Village Panchore.

Reference! - Your letter No 614 Dated 12-4-06

As desired vide your letter under reference it is informed that requisite permission to the said industrial unit is to be given at your level. No objection or certificate is required from the Dept of T & C Planning because the said land does not come within the purview of Punjab scheduled Roads and controlled Areas Restriction of unregulated development Act 1963 and Urban Area Act 1975 & Rule framed thereunder as per the land details supplied by your office.

Distl Town Planner
Rewari

Enclst. No

Dated

A copy is forwarded to the following for necessary action please.

1. Director, Town & Country Planning Haryana chd.
2. Senior Town Planner, Gurgaon.

Distl
Town Planner
Rewari

Distl Town Planner

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GSTIN : 06AAGFG4929G1ZE



GOLDEN TEX

(Mfr. of Non-Woven Textile Products)

84 Mile Stone NH-8, Jarthal Road, Village Panchor

P.O. Raliawas, REWARI-123401 (Hry.)

Telfex : 01274-249041, (M) 8683000831, 32, 33

E-mail : jaipal841@gmail.com

Ref. No.

Undertaking

Dated.....

Dear Sir

Date 07.09.2019

You have visited our factory on 29th August 2019 and 7th September 2019 we want to clarify you on some points

- We are having dyeing capacity of 5MT/day and now currently we are doing 1.5 MT/day
- We are producing Carpet 1MT/day against the designed capacity of 7MT/day
- We are re-using ETP treated water in batch filling process and Gardening.
- We are having agreement with GEPIL for ETP sludge
- We are having agreement with used oil authorized agency but using used oil and in our gear box. Never sold to any agency till time
- We are having DG set in acoustic canopy. We are using Haryana state electricity but DG kept as a back-up.
- We don't have any bore well in factory premises. We are taking water from Tankers for process as well as domestic use
- We are not having any waste generation and we had not burnt anything
- We are using Eco-friendly dyes & do not harm in any way. Neither it is contaminating the ground water nor harming the land or crops.

I further declare that the above furnished informations are true to the best of my knowledge.

Regards,

Jaipal

Manager

(True copy)

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Website: www.pollutionconsultants.com
 Email: anupam@pollutionconsultants.com

Mob.: 09214012627
 09314012627



ENVIRO LAB

(Pollution Control Consultants)

An ISO 9001 : 2015, 14001 : 2015, & OHSAS 18001-2007 Certified Laboratory
 Recognized from Ministry of Environment, Forest & Climate Change (MoEFCC) Govt. of India
 Under the Environment Protection Act 1986

TEST REPORT NOISE QUALITY

Ref No. : EL/BWD/RPTN/1409-19 Issue Date: 26/08/2019
 Issued To : M/s Golden Tex India Pvy. Ltd.
 Raliawas, District - Rewari, Haryana-123401

Sample Description : D.G. Noise
 Sample ID : DGN/26/08/19/05
 Sampling Location : D.G. set No.-1 (380 KVA)
 Sampling Date : 26/08/2019
 Sampling Time : 12:20 p.m.
 Sampling Duration : 15 minutes
 Ambient Temperature (°C) : 35°C
 Relative Humidity : 44%
 Weather Condition : Clear
 Sampling Procedure : Sound Level Meter
 Sampling Done By : Lab Representative (Mr. Koshlendra)

RESULTS

Inside the Acoustic enclosure		
dB (A)	L Max. dB (A)	L Min. dB (A)
94.3	95.2	93.4
Outside the Acoustic enclosure		
dB (A)	L Max. dB (A)	L Min. dB (A)
69.3	70.5	68.1
Insertion Loss dB (A)		
25		

NOTE

1. Day time is reckoned in between 6 A.M. to 10 P.M.
2. Night time is reckoned between 10 P.M. to 6 A.M.
3. The measurement for Insertion Loss at 0.5 m away from the acoustic enclosure/room.
4. The acoustic enclosure of the room shall be designed for minimum 25 dB (A) insertion loss.

- Note: 1. The result listed refer only to the tested samples and applicable parameters.
 2. Sample will be destroyed one month from the date of issue of test certificate.
 3. Any complaints about this report should be communicated within 7 days of issue of this report.
 4. The report is not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising media without our special permission in writing.
 5. Any Backup either related to re-issue or changing of report should be given within 30 days of issue of this report.

(Analysed By)



S - 3, Phase - II, (Near Dee Pharma) Indl. Area, Bhiwadi - 301019, Distt. Alwar (Raj.)

(True Copy)

[Handwritten Signature]



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		Controlled Format	No. 5.10F-02
		Test Report	Issue Date: 26/08/2019
(Stack Emission Analysis)			
Certificate No.	:	EL/BWD/RPTWS/1408-19	
Issued To	:	M/s Golden Tex India Pvy. Ltd. Raliawas, District - Rewari, Haryana-123401	
Sample ID	:	SE/20/08/19/01	
Sample Description	:	Stack Emission	
Sample Location	:	D.G. Area	
Sampling Date	:	20/08/2019	
Receiving Date	:	20/08/2019	
Type of Stack	:	MS	
Source of Emission	:	D.G. Stack No. 1	
Time of Sampling	:	12:05 a.m.	
Time of Duration	:	37 minute	
Ambient Temperature (°C)	:	35°C	
Stack Temperature (°C)	:	108°C	
Capacity	:	380 KVA	
Velocity (m/sec)	:	7.18 m/sec	
Average Flow Rate (LPM)	:	27 lpm	
Height of Stack from Ground Level	:	25 Feet	
Diameter of Stack	:	6 Inch	
Fuel Used	:	HSD	
Instrument Used	:	Stack Monitoring Kit	
Sampling Done By	:	Lab Representative (Mr. Amarpal Singh & Koshlendra)	
Test Protocol	:	As Per Indian Standard 11255	
Sampling Plan & Procedure	:	No. 5.7P-01	
Details of Environmental Condition During Sampling	:	Temperature -35°C	RH -44% Weather -Clear

RESULTS

S. No.	PARAMETER	UNIT	RESULT	STANDARD LIMIT	TEST METHOD
1.	NOx	gm/kw-hr	0.30	≤4.0	IS: 11255 Part-7
2.	HC	gm/kw-hr	0.14		USEPA Method
3.	CO	gm/kw-hr	0.55	≤3.5	USEPA Method
4.	PM	gm/kw-hr	0.019	≤0.2	IS: 11255 Part-1

NOTE BDL=Below Detection Limit

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(Analysed By)



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E-mail : jaipal841@gmail.com

HRC CP-180
1618

Ref. No.1.....

Dated...13/9/19.....

सेवा में, S.E साहब
सिंचाई विभाग
रेवाड़ी।
विषय - पानी के कनेक्शन हेतु दरखास्त।
श्रीमान् जी,

निवेदन है कि मेरी कम्पनी मै0 गोन्डन टैक्स, 84 माईल स्टोन, एन.एच-8, जडथल रोड, ग्राम पांचोर, डा0 रालियावास रेवाड़ी में स्थित है जिसमें मुझे वर्कर के पीने के लिये व कम्पनी चलाने व रख रखाव के लिये पानी 15 के.एल. प्रति दिन पानी की आवश्यकता है जोकि मुझे उपलब्ध कराया जावे। अतः श्रीमान् जी से निवेदन है कि विभाग की जो भी फीस होगी मैं अदा कर दूंगा और पानी का बिल भी समय पर अदा करूंगा। इसलिए मुझे पानी उपलब्ध कराया जाव आपकी अति कृपा होगी।
सधन्यवाद।

Diary No. 1003
Case No. 16/9/19
Petition

प्रार्थी

Pawan

मै0 गोन्डन टैक्स, 84 माईल स्टोन,
एन.एच-8, जडथल रोड, ग्राम पांचोर, डा0
रालियावास रेवाड़ी वजरिए अथोराईज्ड
सिग्नेचरी।

दिनांक- 13.09.2019

संलग्न :- नमूना प्रस्ताविका संकेत।

8/17/19

Key

SDO to inspect and submit the report within 7 days.

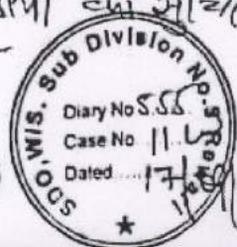
क्रमांक 5567/1-R

दिनांक - 16/09/19

मुख्य कार्य में भेजकर लिखा

जालाई के कारखाने/कारखाने जल लेवाए गइल न ए
रेवाड़ी प्राणी के प्रथिन का पर निगमानुसार कार्यवाही कर
प्राणी का अचल कराये।

Sh. Rakesh vs. JE
For Compliance Pl.
By 17/9/19



Superintending Engineer
JLN Water Services Circle
Rewari

(True copy)

Handwritten signature

सेवा में,
अधिकारी,
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
धारुहेड़ा, हरियाणा।

दिनांक :- 29/08/2019

श्रीमान जी,

हमारे गांव में Goldentex नाम की छोटी सी कंपनी, जो पिछले 10 सालों से है। जिसमें 8-10 कर्मचारी कार्य करते हैं। इस कंपनी में आस - पास के गांव के लोग कार्य करते हैं। इस कंपनी से हमें किसी प्रकार के प्रदूषण की समस्या नहीं है। यह पार्थना हम इस क्षेत्र के हित को ध्यान में रखकर कर रहे हैं। ना कि किसी व्यक्ति विशेष के कारण।

भवदीय
समस्त क्षेत्रवासी

प्रो. इ. सी. ए.
The Rewari Coop. Mkt. Society
Rewari

रामपत नम्बर्दार
गांव लाधुवास (रेवाड़ी)
Rampat Numbardar
29/08/19
Sarpanch
Gram Panchayat Pachgaon
Block-Bawal (Rewari)

Abhysingh. Chauran
Sangwan Panch

Bhender Singh
Member
Panchayat Sangwan
Ward No. 1, Bawal (Rewari)

Bekha Lonia
सरपंच

Jashtyal
29/08/19

Jai Narain Yadav
ग्राम पंचायत जड़वाल
खण्ड बवाल (रेवाड़ी)

EX Sarpanch
29/08/19

Scena Devi पंच जड़वाल

र. ग. ग.

श्रीमंति पंचो देवी जड़वाल
जड़वाल

Rawat Singh Nambardar

Bal Singh Ex. S.M.C. जड़वाल

ल. ल. चण्ड

जसवंत सिंह

S. M. C. जड़वाल

Mahender Singh Ex Sarpanch
Pachgaon

सुखल
29/08/19
जड़वाल

मो. रज. शि. ग.

EX S.M.C. पंचायत

अमर सिंह
पंचायत

मो. रज. शि. ग.

जड़वाल रेवाड़ी

LAMBARDAR
MOZA PANCHON

True copy

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